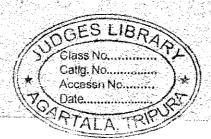
# The Tripura Panchayats (Conduct of Election) Rules, 1993 with upto 4<sup>th</sup> Amendment dt. 05.06.1999.



# GOVERNMENT OF TRIPURA PANCHAYAT DEPARTMENT

THE TRIPURA PANCHAYATS
(CONDUCT OF ELECTION)
RULES, 1993.







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#### CONTENTS

#### PART-I

Preliminary	Page
1. Short title and commencement	1
2. Definition	1
·	
$\Phi_{-1}$	a
PART <u>*</u> II	
CHATTAN AND DESCRIPTION OF THE PROPERTY OF THE	
GENERAL PROVISION	
en de la companya de La companya de la co	
3. Date of poll for election	
4. Public Notice of nomination	. 3
	3
<ul><li>Nomination of Candidates</li><li>Presentation of Nomination Papers and requirement for valid nomination</li></ul>	4
7. Classification of Symbols	_
8. Classification of recognised political party	5
9. Symbol for election	5
10. Choice of reserved symbols by a candidate	5
	6
<ul><li>11. When a candidate shall be deemed to be set up by a political party</li><li>12. Choice of free symbol/symbols by candidate</li></ul>	6
13. Deposit	6.
14. Notice of Nomination and time and place for the scrutiny	7
15. Scrutiny of nomination	,
16. List of validly nominated candidate	. 7
17. Withdrawal of nomination	8
18. Preparation of list of contesting candidate	9
19. Publication of list of contesting candidate	10
20. Appointment of election agent and rejection of such appointment	10
21. Appointment of polling agent	10
22. Publication of place fixed for polling	11
23. Voting normally to be in person	11
24. Death of candidate before poll	
25. Procedure in contested and uncontested elections	11
Frocease in enthesion and flicenticated alctious	11

#### PART—III

# POLL AND VOTING IN GRAM PANCHAYATS, PANCHAYAT SAMITI AND ZILLA PARISHAD CONSTITUENCIES

		Page
26.	. Manner of voting	12
27.	Ballot Box	12
28.	A Form of Ballot Paper	12
29.	Arrangement at polling station	13
30.	Admission to polling station	13
31.	Preparation of ballot boxes of poll	14
32.	Marked copy of electoral rolls	14
33,	Facilities for women voters	14
34.	Identification of voters	14
35.	Facilities for public servants on election duty	15
36.	Challenging of Identity	15
37.	Safeguards against impersonation	16
38.	Issue of ballot papers to voters	17
39.	Maintenance of secrecy of voting by electors within the polling	*
	station and voting procedure	18
40.	Recording of vote of blind or infirm electors	19
41.	Spoiled and returned ballot paper	19
42.	* Tendered votes	20
43	Closing of poll	20
44.	Sealing of ballot boxes after poll	20
45.	Account of ballot papers	21
46.	Sealing of other papers ( 1996)	21
47.	Transmission of ballot box etc. to the Returning Officers	21
48.	Adjournment of poll in entergencies	22
49.	Procedure on adjournment of poll	22
<b>5</b> 0.	Fresh poll in case of destruction etc, of ballot boxes	22
	PART—IV	
	Annual Control of the	
	COUNTING OF VOTES	
	antagan di kacamatan di Kabupatèn Bandaran Kabupatèn Bandaran Kabupatèn Bandaran Kabupatèn Bandaran Kabupatèn Kabupatèn Bandaran B	
51.	Definition	23
52.	Time and place for counting of votes	24
53.	Appointment of counting agents and revocation of such appointment	21
54.	Admission to the places fixed for counting	24

55.	. Maintenance of secrecy at the counting centre	
56.	. Counting of vote received in sealed cover	
57.	. Scrutiny and opening of ballot boxes	
58.	Scrutiny and rejection of ballot papers	26
59.	Counting of votes .	27
60.	Sealing of used ballot papers	27
61.	Counting to be continuous	28
62,	Recounting of vote	28
63.	Declaration of results of election and return of election	29
64.	4. Sealing of packets	
65.	Transmission of ballot boxes, packets etc. to the District Election Officer	30
	PARTV	
	No. And Address of Contract Co	
	MISCELLANEOUS	
66.	Casual Vacancies in Zilla Parishad, Pauchayat Samiti or Gram Panchayat	30
67.	Return or forfeiture of candidate's deposit	30
68.	Production and inspection of election papers	31
69.	Disposal of election papers	31
	PART—VI	
	ELECTION DISPUTES	
70.	Filing of petition	31
71.	Procedure to be followed	32
72.	Withdrawal of petition	32
73.	Evidence during enquiry	32
74.	The election to be void	33
75.	Conclusion of Hearing	34
76.	Fresh election at Panchayat Election  Tribunals order	34
77.	Requisition of premises, vehicles etc. for election purpose	34
78.	Payment of compensation	35
79.	Manner of servicing or requisition of premises, vehicles, vessels and animals	36
80.	Eviction from requisitioned premises	<b>3</b> 7
81.	Release of premises from requisition	37
82.	Penalty for contravention of any order	
	regarding the requisition	38
83.	Removal of difficulties if any by the Government.	38

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Agartala, Friday, December 31, 1993 A.D. Pausa 10, 1915 S.E.

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## GOVERNMENT OF TRIPURA PANCHAYAT DEPARTMENT

No. F. 6(2-14)-GL/PR/93

Dated, Agartala, the 20th December, 1993.

#### NOTIFICATION

In exercise of the powers conferred by sub-section (1) of Section 228 of the Tripura Panchayats Act, 1993, the State Government hereby makes the following rules to regulate conduct of elections of Gram Panchayat/Panchayat Samiti and Zilla Parishad and all other matters relating thereto under the said Act namely:—

THE TRIPURA PANCHAYATS (CONDUCT OF ELECTION) RULES, 1993,

#### PART-I

#### PRELIMINARY

- 1. Short Title and Commencement:
  - (1) These rules may be called the TRIPURA PANCHAYATS (CONDUCT OF ELECTION) RULES, 1993.
- (2) They shall come into force on and from the date of their publication in the Official Gazette.

#### DEFINITION

- 2. (1) In these rules, unless the context otherwise requires—
  - (a) "Act" means the Tripura Panchayats Act, 1993 (Tripura Act No. 7 of 1993);

- (b) "Ballot Box" includes any box, bag or other receptable in use for the insertion of Ballot papers by voters:
- (c) "Counter Foil" means the counter foil attached to a Ballot paper printed under the provisions of these rules;
- (d) "District Election Officer" and "Sub-Divisional Election Officer" means an Officer appointed under sub-section (4) of Section 176;
- (e) "Election" in relation to election of any member of a Gram Panchayat, Panchayat Samiti or Zilla Parishad means any person entitled to vote at that election;
- (f) "Electoral Roll" in relation to any election of a Gram Panchayat, Panchayat Samiti and Zilla Parishad means the list maintained under Section 177 by the Returning Officer for that election;
- (g) "Electoral Roll Number" of a person means—
  - (i) the serial number of the entry in the electoral roll in respect of the person; and
  - (ii) the serial number of the part of the electoral roll in which such entries occurs; and
  - (iii) the name of the constituency to which the Gram Panchayat, Panchayat Samiti and Zilla Parishad and the member of the constituency to which the electoral roll relates;
- (h) "Form" means a form appended to those rules and includes as manuscript, or type written or cyclostyled copy and also a translated copy in Bengali thereof;
- (i) "Marked copy of the electoral roll" means the copy of the electoral roll set a part for the purpose of marking the names of electors to whom Ballot papers are issued at an election;
- (j) "Polling Station" in relation to election of Gram Panchayat, Panchayat Samiti or Zilla Parishad means the place fixed for taking poll of that election;
- (k) "Presiding Officer" include-
  - (i) any Polling Officer performing any of the functions of a Presiding Officer under sub-section (8) of section 176;
- (1) "Returning Officer" means an Officer appointed under sub-section (6) of Section 176 and includes an Asstt. Returning Officer appointed under sub-section (7) of Section 176 performing any function he is authorised to perform under sub-section (7) of Section 176;

- (m) "Section" means a Section of the Act;
- (n) "Polling agent" means a polling agent appointed under there rules and includes a candidate and the election agent of a candidate and includes a relief polling agent.
- (2) The expression used in these rules and not otherwise defined shall have the same meaning as respectively assigned to them in the Act.
- (3) The General Clauses Act, 1966 shall apply for the interpretation or this rules as it applies for the interpretation of an Act of the legislature of the State of Tripura.

#### PART-H

#### GENERAL PROVISION

#### 3. Date of Poll for Election:

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The State Panchyat Election Commission shall, after consultating the State Government by Notification appoint the date and time of poll for any election or bye-election of Panchayats.

- 4. As soon as the Notification is published under rule 3, a public notice of an intended election as per Section 17, 74 or 126 shall be in Form-I and shall, subject to such directions of the State Panchayat Election Commission, be published in such manner as the Returning Officer thinks fit and shall by order appoint:
- (a) the dates, time and place for making nomination which shall be the seventh day after the date of publication of the first mentioned Notification or, if that day is a public holiday, the next succeeding day which is not a public holiday;
- (b) the date for the scrutiny of nomination, which shall be the second day after the last date for making nominations or, if the date is a public holiday, the next succeeding day which is not a public holiday;
- (c) the last day for the withdrawal of candidature, shall, be the third day after the date for the scrutiny of nominations or, if that date is a public holiday, the next succeeding day which is not a public holiday:
- (d) the date or dates on which a poll shall, if necessary be taken, which or the first or which shall be a date not earlier than fifteenth day of the last date for the withdrawl of candidature;
  - (e) the date before which election shall be completed.

### 5. Nomination of Candidates:

- (1) Any person, if not otherwise disqualified under the provisions of the Act or any order made thereunder, may be nominated as a candidate for election to a Gram Pauchayat for not more than one seat from any constituency in a Gram, if his name is included in the electoral roll of that constituency or any other constituency pertaining to the area comprised in that Gram.
- (2) Any person, if not otherwise disqualified under the provisions of this Act or any order made thereunder may be nominated as a candidate for election to a Panchayat Samiti for not more than one constituency if his name is included in the electoral roll for Panchayat election pertaining to the area comprised in that Panchayat Samiti.
- (3) Any person, if not otherwise disqualified under provision of this Act or any order made thereunder may be nominated as a candidate for election to Zilla Parishad for not more than one constituency if his name is included in the electoral for Panchayat Election pertaining to the area comrised in that Zilla Parishad.
- (4) Nomination papers in form 2(A) or 2(B) or 2(C) shall be supplied by the Returning Officer to any voter on demand.
  - 6. Presentation of Nomination Papers and requirement for Valid Nomination:
- (1) On any of the dates fixed for filling nomination under clause (a) of Rule 4, each candidate shall either in person or by his proposer deliver to the Returning Officer duiring the time and at the place specified in the order under rule 4, a nomination paper duly completed and signed by the candidate and by a voter of the constituency as proposer:

Provided that for the purpose of nomination for election from a constituency reserved for the Sch. Castes or the Sch. Tribes persons, the nomination paper shall be accompained by a copy of the Scheduled Castes or the Scheduled Tribes certificate granted by a competent authority and that the original copy of such certificate shall be produced at the time of delivery of such nomination paper to the Returning Officer.

(2) Any person whose name is entered in the voter list of the constituency for which the candidate is nominated and who is not otherwise disqualified, may subscribe as proposer:

Provided he shall not subscribe as propeser for more than one nomination

(3) Every nomination paper presented to the Returning Officer shall be in Form 2 (A) in case of Gram Panchayat, Form 2 (B) in case of Panchayat Samiti and Form 2 (C) in case of Zilla Parishad:

Provided that a failure to complete or defects in completing the declaration as to the symbol in a nomination paper in Form 2 (A) or 2 (B) or 2 (C) shall not be deemed to be a defect of substantial character within the meaning of sub-rule (4) of rule 15.

(4) Nothing in this rule shall prevent any candidate from being nominated by more than one nomination papers for election in the same constituency:

Provided that not more than four nomination papers shall be presented by or on behalf of any candidate or accepted by the Returning Officer for election in the same constituency.

(5) On the presentation of a nomination paper, the Returning Officer shall satisfy himself that the names and the numbers in the list of voters of the candidate and his proposer as entered in the Nomination paper are the same as those entered in the electoral roll referred to in Section 177:

Provided that the Returning Officer shall permit any clerical or technical error in the nomination paper in regard to the same name or numbers to be corrected in order to bring them into conformity with the corresponding entries in the voter list and where necessary may direct that any clerical or printing error in the said entries shall be over-looked.

#### 7. Classification of Symbols:

- (1) For the purpose of these rules symbol are either reserved or free.
- (2) A reserved symbol is a symbol which is reserved by Election Commission of India for a recognised political party for exclusive allotment to a contesting candidate or candidates set up by that party.

#### 8. Classification of Recognised Political Party:

For the purpose of these rules, recognised political party means a political party recognised by the Election Commission of India as a National Party or a State party of this State.

#### 9. Symbol for Election:

- (1) The free symbols, which may be chosen by the candidate at the election from any constituency are specified in the first schedule.
- (2) Where at any such election more nomination papers than one are delivered by or on behalf of the candidate, the declaration as to symbol made in the nomination paper first delivered, and no other declaration as to symbols, shall be taken into consideration under rule 18 even if the first nomination paper has been rejected.

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#### 10. Choice of Reserved Symbols by a Candidate;

A candidate set up by a recognised political party at any election in any constituency shall choose, and shall be allotted only the symbol reserved for that party.

- 11. When a candidate shall be deemed to be set up by a Political party:
- (1) For the purpose of these rules a candidate shall be deemed to be set up by a recognised political party if,—
  - (a) the candidate has made a declaration to that effect in his nomination paper; and
  - (b) a notice in writing to that effect so as to reach not later than 3 P. M. on the last day of withdrawal of candidature being delivered to the Returning Officer of the constituency and
  - (c) the said notice is signed by the President, Chairman or General Secretary of the concerned recognised political parties, or if there is no General Secretary, the Secretary of the state Unit of the recognised political party or by any member of such recognised political party duly authorised by such President, Chairman, General Secretary or Secretary, as the case may be.
- (2) The duly attested specimen signature of the President, Chairman, General Secretary or Secretary of the State Unit of the recognised political party or by such authorised member or where a member has been authorised to sign the notice, a letter to that effect by the President, Chairman, General Secretary or Secretary as the case may be, shall be sent to the respective Returning Officer so as to reach him before the date of security of the nomination papers.

#### 12. Choice of free symbol/symbols by candidte:

- (1) A candidate in a Gram Panchayat election from any constituency shall give in order of preference three symbols specified in the Table—A of the 1st Schedule.
- (2) A candidate at a Panchayat Samiti election from any constituency shall give in order of preference three symbol specified in Table B of the First Schedule.
- (3) A candidate at a Zilla Parishad election from any constituency shall give in order of preference three symbol specified in Table C of the First Schedule.

(4) Notwithstanding anything in the sub-rule (1), (2), (3) of the Rule 12, if at any election the number of candidate, other than those set up by the recognised political party, exceeds the number of free symbols specified in Table A, or Table B or Table C, as the case may be, of the First Schedule, the District Election Officer may, for smooth conduct of election, by an order, specify additional free symbol for allotment by the Returning Officer, to each of the candidate.

#### 13. Deposit:

A candidate shall not be deemed to be declared nominated for election from a constitueny unless he deposits or causes to be deposited in cash with the Returning Officer concerned.

- (a) in case of an election from a constituency of a Gram Panchayat a sum of Rs. 50/- or where the candidate is a woman or is a member of the Scheduled Castes or the Scheduled Tribes a sum of Rs. 25/-;
- (b) in the case of an election from constituency of a Panchayat Samiti, a sum of Rs. 100/- or where the candidate is a woman or is a member of the Scheduled Castes or the Scheduled Tribes a sum of Rs. 50/-;
- (c) in case of an election from a constituency of the zilla Parishad a sum of Rs. 200/- or where the candidate is a woman/or is a member of the Scheduled Castes or the Scheduled Tribes a sum of Rs. 100/-;

Provided that where a candidate has been nominated by more than one nominatition paper for election in same constituency not more than one deposit shall be required by him under this rule.

#### 14. Notice of nominations and time and place for the scrutiny:

The Returning Officer shall, on receiving the nomination papers under sub-rule (1) of Rule 6 from the person or persons delivering the same shall enter on the nomination paper it self serial number, and sign threon on a certificate stating the date and the hour at which the nomination papers has been delivered to him and shall as soon as may be thereafter, cause to be affixed in Form 3 in some conspicuous places in his office a notice of the nomination containing description similar to these contained in the nomination paper both of the candidate of the proposer.

#### 15. Scrating of nomination:

(1) On the date fixed for the scrutiny of nomination, the candidates or their election agent and one proposer and no other persons may attend at the time and place appointed in this behalf and the Returning Officer shall give them all reaonable facilities for examining the nomination paper of all candidates which have been delivered within the time.

- (2) The Returning Officer shall then examine the nomination paper and shall decide all objections which may be made to any nomination and may either on such objection or on his own motion, after such summary enquiry, if any, as he thinks necessary, reject any nomination on any of the following grounds, namely—
  - (a) that the candidate is disqualified for being chosen to fill the seat by or under the Act;
  - (b) that the proposer is not a voter of the constituency concerned;
  - (c) that there has been a failure to comply with any provision of the Rules—5 and 6,
  - (d) that the signature of the candidate or of the proposer on the nomination paper is not genuine.
- (3) Nothing contained in clause (c) or (d) of Sub-rule (2) shall be deemed to authorise the rejection of the nomination of any candidate on the ground of any irregularities in respect of a nomination paper, if the candidate has been duly nominated by means of another nomination paper in respect of which no irregularities have been committed.
- (4) The Returning Officer shall not reject any nomination paper on the ground of any defect which is not of substantial character.
- (5) The Returning Officer shall hold scrutiny on the date appointed in this behalf under clause (b) of rule 4 and shall not allow adjournment of the proceeding except when such proceedings are interrupted or obstructed by riot, or open violence or by cases buyond his control.
- (6) The Returning Officer shall endorse on each nomination paper his decision accepting or rejecting the same and, if the nomination paper is rejected shall record in witing brief statement of reasons for such rejection.

#### 16. List of Validly Nominated Candidate:

- (1) Immediately after all nomination papers have been scrutinised and decided and decisions accepting or rejecting the same have been recorded, the Returning Officer shall prepare a list in Form—4 of validly nominated candidate that is to say the candidates whose nomination have been found valid and affixed it on his notice board.
- (2) The nomination of every such candidate shall be shown in the said list as it appears in his momination paper.

#### 17. Withdrwal of Nomination.

Notice of withdrawl of candidature:

(1) Any candidate may withdraw his candidature by a notice in writing which shall be signed by him and delivered before 3 O'clock in the afternoon

on the day fixed under clause (c) of Rule 4 to the Returing Officer einest by such candidate in person or by election agent who has been authorised in this behalf in writing by such candidate.

- (2) No person who has given a notice of with frawal of his candidature under sub-rule (1) shall be allowed to cancell the notice.
- (3) A notice of withdrawal of candidature under sub-rule (2) shall be in Form—5 and shall contain the particular set out therin, and on receipt of such notice the Returning Officer shall note theren date and time at which it was delivered.
- (4) The Returning Officer shall on being satisfied as to the genuineness of notice of withdrawal and the identity of the persons delivering it under sub-rule (2) and cause notice in form 6 to be affixed on his notice board.

#### 18 Preparation of List of Confesting Candidate.

- (1) Immediately after the expiry of the period within which candidature may be withdrawn under sub-rule (1) of rule 17 the Returning Officer shall prepare in form 7 a list of contesting candidates, that is to say candidates whose nomination papers have been finally accepted and who have not withdrawn their candidature within the said period.
- (2) If the list is prepared in more languages than one, name of candidates therein shall be arranged alphabatically in the script of such one of those language as the State Panchayat Election Commission may direct.
- (3) Alphabatical order referred to in sub-rule (2) shall be determined with reference to surnames of the candidates where the surnames are writen first and in other cases the names proper of the candidate,
- (4) Immediately after the preparation of list of the contesting eandidate referred to in sub-rule (1) the Returning Officer shall, subject to the provisions of Rules 10, 11 and 12 and to any general or special direction issued in this behalf by the State Panchayat Election Commission
  - (a) allot one of the different symbols to each contesting candidate in conformity with as far as practicable with his choice; and
  - (b) if more contesting candidate than one have indicated their preserence for the same symbol, decide by lot as to which of candidates the symbol will be allotted. The allotment of symbol by the Returning Officer to a candidate shall be final;
  - (c) every candidate or his election agent shall forthwith be informed of the symbol alloted to the candidate and be supplied with specimen thereof by the Returning Officer.

#### 19. Publication of List of Contesting Candidate:

The Returning Officer shall immediately after its preparation cause a copy of the list of contesting candidate to be affixed on the notice board in his office and shall also supply a copy thereof to each of the contseting candidate or to his election agent.

#### 20, Appointment of Election Agent and rejection of such Apponintment:

- (1) If a candidate desires to appoint an election agent such appointment shall be made in Form 8, either at the time of delivering nomination paper or at any time before election.
- (2) The appointment of the Election Agent may be revoked by the candidate at any time by a declaration in writing in Form 9 signed by him and lodged with the Returning Officer. Such revocation shall take affect from the date which it is lodged. In the event of such revocation or in the event of election agent dying before or during the period of election, the candidate may appoint a new election agent in accordance with the provision of sub-rule (1).

#### 21. Appointment of Polling Agent:

- (1) At an election at which a poll is to be taken any contesting condidate, or his election agent may appoint one agent and one relief agent to act as polling agent of such candidate at each polling station. Each appointment shall be made by a letter in writing in duplicate in Form 10 signed by the candidate or his election agent.
- (2) The candidate or his election agent shall, deliver the duplicate copy of the letter of appointment to the polling agent, who shall, on the date fixed for poll, present it to the presiding officer and shall retain the duplicate copy presented to him in his custo day. No polling agent shall be allowed to perform any duty at the polling station unless he has complied with the provision of this sub-rule.
- (3) The appointment of a polling agent may be revoked by a candidate or his election agent at any time before the commencement of the poll by a declaration in writing in Form—11 signed by him. Such declaration shall be lodged to the presiding officer at the polling station were the agent is so appointed for duty:

Provided that where the appointment of a polling agent is revoked or where the polling agent dies before the commencement of the poll the candidate or his election agent may, at the time before the poll is closed, appoint a new polling agent in accordance with the provision of the rule.

#### 22. Publication of the place fixed for Polling:

The place fixed for polling shall be published by District Election Officer by Notification in the official Gazette.

#### 23. Voting normally to be in person:

Save as herein after provided all electors, voting at an election shall do so in person at the polling station provided for them, at the place of polling fixed under Rule 22.

#### 24. Death of candidate before Poll:

If a candidate whose nomination has been found valid on scrutiny under Rule 15 and who has not withdrawn his candidature under Rule 17 dies and a report of his death is received before the publication of the list of contesting candidate under Rule 19 or if a contesting candidate dies and a report of his death is received before the commencement of the poll, the Returning Officer shall, upon being satisfied of the fact of death of the candidate, countermand the poll and report the fact to the State Government the State Panchayat Election Commission and also to the District Election Officer concerned and all proceedings with reference to the election shall be commenced a new in all respects as if for a new election:

Provided that Election shall not be countermanded due to the death of a contesting candidate unless such candidate belongs to a recognised national political party or recognised State political party.

Provided further that no further nomination shall be necessary in the case of person who was a contesting candidate at the time of the countermanding of the poll:

Provided further that no person who has given a notice of withdrawal of his candidature under Rule 17 before the countermanding of the poll shall be ineligible for being nominated as a candidate for election after such countermanding.

#### 25. Procedure in contested and uncontested Elections:

- a) If at any election to a Gram Panchayat, Tanchayat Samiti, or Zilla Parishad—
  - a) the number of contesting candidates is more than the numbers of s a s to be filled, a poll shall be taken;
  - b) the number of such cardid to is equal to the number of seats to be filled, the Returning Officer shall forthwith declars in I can 14 all such candidates to be duly elected to fill those seats;
  - c) the number of such candidates is less than the number of seats to be filled the Returning Ciffeer shall forthwich deciare in Form 14

all such candidates to be elected and inform the District Election Officer, the State Panchayat Election Commission and the State Government for taking appropriate action.

#### PART-HI

POLL AND VOTING IN GRAM PANCHAYATS, PANCHAYAT SAMITI AND ZILLA PARISHAD CONSTITUENCIES.

#### 26. Manner of Voting:

At every election where a poll is taken, votes shall be given by ballot in the manner hereinafter provided and no votes shall be received by proxy.

#### 27. Ballot Box:

- 1) Every ballot box shall be of such design as may be approved by the State Panchayat Election Commission in consultation with State Government.
- 2) Separate ballot boxes shall be used for elections to the Gram Panchayat. Panchayat Samiti and Zill a Parishad.

#### 28. Form of Ballot Paper:

- in Form 15A for Panchayat Samiti and in Form 15B for Zilla Parishad.
- 2) Every ballot paper shall have a counter-foil attached thereto, and the said ballot paper and the counter-foil shall be in such form, and the particulars therein shall be in such language or languages as the State Panchayat Etection Commission may be in consultation with the State Government direct.
- 3) The names of candidates shall be arranged on the ballot paper in the same order in which the language in the list of contacting candidates
- 4) If two or more candidates bear the same name, they shall be distinguished by the addition of their occupation or residence or in some other manner.

#### 29. Arrangement at Polling Station:

- 1) Out-side each polling station there shall be displayed prominently-
  - (a) a notice specifying the polling area the voters of which are entitled to vote at the polling station and, where the polling area has more than one polling station, the particulars of the electors so entitle: and
  - (b) a copy of the list of contesting condidates:
- 2) The Returning Officer shall cause to be provided at every polling station one or more compartments (hereinafter referred to in these rules as a "voting compartments") in which voters can record their votes screened from observation.
- 3) The Returning Officer shall provide at each polling station a sufficient number of ballot boxes, bullot pupers, copies of the list of voters in respect of the polling area or areas the voters of which are entitled to vote at such polling station, instruments for stamping the distinguishing mark on ballot papers and articles necessary for voters to mark the ballot paper. The Returning Officer shall also provide at each polling station such other equipment and accessories as may be required for taking the poll at such polling station.

#### 30. Admission to Polling Station:

The presiding Officer shall regulate the number of voters to be admitted at any one time inside the polling station and shall exclude therefrom all persons other than—

- (a) Polling Officer;
  - (b) Public servants on duty in connection with the election;
- (e) Persons authorised by the District Tection Officer or the The state Returning Officer to white a polymore was the suppose to the garage of
- (d) Candidates, their election agents and subject to the Provisions of rule 21 one polling agent of each candidate at a time;
  - (e) a child in arms accompanying a voter;
- (f) a rerson accompanying a blind or infirm voter who cannot move without being helped; and
- (g) such other persons as the Regioning Officer or the Presiding Officer May employ for the purpose of identifying the voter.

#### 31. Preparation of Ballot Boxes for Poll:

- (1) The Preciding Officer shall immediately before the poll, satisfy all authorised persons present that the ballot box is empty.
- (2) Every ballot box used at a polling station shall bear labels outside marked with—
  - (a) the serial number, if any, and the name of the constituency;
  - (b) the serial number, and the name of the polling station;
  - (c) the serial number of the ballot box where more than one ballot box is used in respect of a particular election; and
  - (d) the date of poll.
- (3) Immediately before the commencement of the poll, the Presiding Officer shall demonstrate to the polling agents and other authorised persons present that the ballot box bears the Tabels, referred to in sub-rule (2).
- (4) The ballot box shall then be closed, sealed and secured and placed in full view of the Presiding Officer and the polling agents.

#### 32. Marked Copy of Electoral Rolls:

Immediately before the commencement of the pollthe Presiding Officer shall also demonstrate to the polling agents and others present that the marked copy of the electoral rolls to be used during the polls does not contain any entry other than the marked EDV against any name.

#### 33. Facilities for Women Voters:

- (1) Where a polling station is for both men and women voters, the Presiding Officer may direct that they shall be admitted into the polling station alternately in separate batches.
- (2) The Returning Officer or the Presiding Officer may appoint a woman to serve as an attendent at any polling station to assist the women voters and also to assist the Presiding Officer generally in taking the poll in respect of women voters, and in particular to help in searching any women voters in case it becomes necessary.

#### 34. Identification of Voters:

(1) The Presiding Officer may employ at the polling station such persons as he thinks fit to help in the identification of the electors to assist him or otherwise in taking a poll.

- (2) As each voter enters the polling station the Presiding Officer or the Polling Officer authorised by him in this behalf shall check the elector's name and other particulars with the relevant entry in the electoral rolls and then call out the serial number, name and other particulars of the voter.
- (3) In deciding the right of a person to obtain a ballot paper, the Presiding Officer or the Polling Officer, as the case may be shall overlook merely elerical or printing errors in an entry in the electoral rolls, if he is satisfied that such person is identical with the voter to whom such entry relates.

#### 35. Facilities for Public Servants on Election Duty ?

- (1) A voter on election duty who wishes to vote shall at least three days before the date of poll approach the Returning Officer or any officer of the constituency designated by him in respect of which he is voter and make an application in Form 16 for the issue of a ballot paper in order to enable him to cast his vote.
- (2) The Returning Officer shall on being satisfied as to the identity of such voter or production of letter of appointment in connection with election—
  - (a) have the persons name marked in the electoral roll; and
  - (b) issue to such voter, a ballot paper and permit him to vote on this spot with the instrument, provided for the purpose.

Provided that the Returning Officer may fix date and time and place when such vote may be cast.

Provided further that the contesting candidate, his Election Agent or an authorised representative shall also be informed of the date, time and place and requested to remain present when the votes are cast.

- (3) After recording his vote, such voter shall make over the ballot paper to the Returning Officer in a scaled cover.
- (4) The Returning Officer shall keep the counterfoil of such ballot paper in a separate sealed cover.

#### 36. Challenging of Identity:

- (1) Any polling agent may challenge the identity of a person claiming to be a particular voter by first depositing a sum of two rupees in each with the Presiding Officer for each such challenge.
  - (2) On such deposit being made, the Presiding Officer shall -
    - (a) warn the person challenged of the penalty for personation;
    - (b) read the relevant entry in the electoral roll, in full and ask him whether he is the person referred to in that entry;

- (c) enter his name and address in the list of challenged voter in Form 17:
- (d) require him to affix his signature or thumb impression in the said list;
- (3) The Presiding Officer shall thereafter hold a summary inquiry into the challenge and may for that purpose—
  - (a) require the challenger to adduce evidence in proof of the challenge and the person challenged to adduce evidence in proof of his identity;
  - (b) put to the person challenged any question necessary for the purpose of establishing his identity and require him to answer them on oath:
  - (c) administer an oath to the person challenged and any other person offering to give evidence.
- (4) If, after the inquiry, the Presiding Officer considers that the challenge has not been established, he shall allow the person challenged to vote; and if he considers that the challenge has been established, he shall debar the person challenged from voting.
- (5) If the Presiding Officer is of the opinion that the challenge made is frivolous or has not been made in good faith he shall direct that the deposit made under sub-rule (1) be forbited to the Government, and in any other case, he shall return it to the challenger at the conclusion of the inquiry.

#### 37. Safeguards against Impersonation;

- (1) Every voter about whose identity the Presiding Officer, or the Polling Officer, as the case may be, is satisfied, shall allow his left forefinger to be inspected by the Presiding Officer or the Polling Officer and an indelible ink mark to be put on it.
  - (2) If any voter refuses to allow his left forefinger to be inspected or marked in accordance with sub-rule (1) or has already such a mark on his left forefinger or does any act with a view to removing the ink mark, he shall not be supplied with any ballot paper or allowed to vote,
  - (3) Where a poll is taken simultaneously for election of members of Gram Panchayat, Panchayat Samiti and Zilla Parishad or any one or more of them, a voter whose left forefinger has been marked with indelible ink shall, notwithstanding anything contained in sub-rule (1) and (2), but subject to the provisions of sub-rule 4 or rule 39, be supplied with a ballot paper for other election.

(4) Any reference in this rule to the left forefinger of a voter shall, in the case where the voter has his left forefinger missing, be construed as a reference to any other fingers of his left hand and shall, in the case where all the fingers of his left hand are missing, to be construed as a reference to the forefinger or any other finger of his right hand, and shall, in the case where all his finger of both the hands are missing to be construed as reference to such extermity of his left or right arms as he possesses.

#### 38. Issue of Ballot paper to Voters:

- (1) Every ballot paper shall before issue to a voter, be stamped with such distinguishing mark as the State Panchayat Election Commission may direct and signed in full on its back by the Presiding Officer.
- (2) No ballot paper shall be issued to any voter before the hour fixed for the commencement of the poll.
- (3) No ballot paper shall be issued to any voter after the hour fixed for the closing of the poll except to those voters who are present at the polling station at the time of the closing of the poll. Such voter shall be allowed to record their votes even after the poll closes.
- (4) In case of simultaneous election to Gram Panchayat, Panchayat Samiti and Zilla Parishad or any one or more of them the issue of ballot papers shall be in the following order, namely:—
  - (a) Ballot paper for Gram Panchayat election;
  - (b) Ballot paper for Panchayat Samiti election;
  - (c) Ballot paper for Zilla Parishad election;
- (5) At the time of issuing a ballot paper to a voter, the Polling Officer shall—
  - (a) record on its counterfoil the electoral roll number of the voter as entered in the marked copy of the electoral roll:
  - (b) obtain the signature or thumb impression of that voter on the said counterfoil:
  - (c) mark the name of the voter in the marked copy of the electoral roll to indicate that a ballot paper has been issued to him, without however recording therein the serial number of the bollot paper issued to the voter; and

Provided that no ballot paper shall be delivered to an elector unless he has put his signature or thumb impression of the counterfoil of that ballot paper:

(d) Issue the ballot papers successively if more than one election is held.

- (6) Save as provided in sub-rule (5) no person in the polling station shall note down the serial number of the ballot paper issued to a particular voter.
  - 39. Maintenance of Secrety of Voting by Electors within the Polling Station and Voting Procedure.
- (1) Every voter to whom ballot paper has been issued under rule 38 or any other provisions of these rules shall maintain secreey of voting within the polling station and for that purpose observed voting procedure hereinafter laid down.
  - (2) The voter on receiving the ballot papers shall forthwith-
    - (a) proceed to one of the voting compartments;
    - (b) there make a mark on the ballot paper with the instruments supplied for the purpose on or near the symbol of the candidate for whom he intends to vote:
    - (c) fold the ballot paper so as to conceal his vote;
    - (d) if required show to the Presiding Officer the distinguishing mark on the ballot paper;
    - (e) insert the folded ballot paper into the ballot box;
    - (f) quit the polling station.
  - (3) Every voter shall vote without undue delay.
- (4) Where a poll is taken simultaneously for election of members of Gram Panchayat, Panchayat Samiti and Zilla Parishad or any one or more of them if a voter leaves the polling booth without casting all votes for elections, no ballot paper or papers shall be issued to him for casting his remaining vote or votes if he subsequently re-enters the polling booth and approaches the Presiding Officer for such ballot paper or papers.
- (5) No voter shall be allowed to enter a voting compartment when another voter is inside it.
- (6) If an elector to whom a ballot paper has been issued, refused, after warning given by the Presiding Officer, to observe the procedure as laid down in sub-rule (2), the ballot paper issued to him shall, whether he has recorded his vote thereon or not, be taken back from him by the Presiding Officer or by a Polling Officer under the direction of the Presiding Officer.
- (7) After the ballot paper has been taken back, the Presiding Officer shall record on its back the word "Cancelled Voting Procedure violated" and put his signature below those words.

- (8) All the ballot pipers on which the words "Cancelled Voting procedure violated" are recorded, shall be kept in a separate cover which shall bear on its face the words "Ballot Papers" voting procedure Violated",
- (9) Without prejudice to any other penalty to which a voter; from whom a ballot paper has been taken back under sub-rule (7), may be liable, the vote, if any, recorded on such ballot papers shall not be counted.

#### 40. Recording of Vote of Blind or Infirm Electors;

(1) If the Presiding Officer is satisfied that owing to blindness or other Physical infirmity, a voter is unable to recognise the symbols on the ballot paper or to make a mark thereon, without assistance, the Presiding Officer shall, permit the voter to take with him a companion of not less than 18 years of age to the voting compartmen for recording the vote on the ballot papers on his behalf and in accordance with his wishes and, if necessary, for folding of ballot paper so as to conceal the vote and insert it into the ballot box;

Provided that no person shall be permitted to act as the companion of more than one elector at any polling station on the same date;

Provided further that before any person is permitted to act as the companion of an elector under this rule the person shall be required to declare in Form 18A that he will keep secret the vote recorded by him on behalf of the voter at any polling station on that date.

2. The Presiding Officer shall keep a brief record of the blind and infirm voter in Form-18.

#### 41. Spoilt and returned ballot papers;

- (1) A voter who has inadvertently dealt with his ballot paper in such manner that it cannot be conveniently used as a ballot paper may, on returning it to the Presiding Officer and on satisfying him of inadvertence, be given another ballot paper, and the ballot paper so returned and counterfoil of such ballot paper shall be marked "Spoilt Cancelled" by the Presiding Officer.
- (2) If a voter after obtaining a ballot paper decides not to use it, he shall return it to the Presiding Officer, and the ballot paper so returned and the counterfoil of such ballot paper shall be marked as "Returned Cancelled" by the Presiding Officer.
- (3) All ballot papers cancelled under sub-rule(1) or sub-rule (2) shall be kept in a separate packet.

#### 42. Tendered votes;

- (1) If a person representing himself to be a particular elector applies for a ballot paper after any other person has already voted as such elector, he shall, on satisfactorily answering questions relating to his identity as the Presiding Officer may ask, be entitled, subject to the following provisons of these rules to marking ballot papers herein-after in this rule referred to as a "Tendered ballot paper" in the same manner as any other voter.
- (2) Every such person shall, before being supplied with a tendered ballot paper, sign his name against the entry relating to him in a list in Form 19.
- (3) A tendered ballot paper shall be the same as the other ballot paper at the polling station except that—
  - (a) such tendered ballot paper shall be senally the last in the bundle of ballot paper issued for use at the polling station; and
  - (b) such tendered ballot papers and its counterfoil shall be endorsed on the back with the words "tendered ballot paper" by the Presiding Officer in his own hand and signed by him.
- (4) The voter, after marking a tendered ballot paper in the voting compartment and folding it, shall, instead of putting it into the ballot box give it to the Presiding Officer, who shall place it in a cover specially kept for this purpose.

#### 43. Closing of poll;

(1) The Presiding Officer shall close a polling Station at the hour fixed in that behalf under rule 3 and shall not thereafter admit any voter into the polling station:

Provided that all voters present at the polling station before it is closed shall be allowed to cast their votes.

(2) If any question arises whether a voter was present at the polling station before it was clesed, it shall be decided by the Presiding Officer and his decision shall be final.

#### 44. Sealing of Ballot Boxes after poll:

- (1) As soon as practicable after the closing of the poll, the Presiding Officer shall close the slit of the ballot box and where the box does not contain any practical devise for closing their slit he shall seal up slit and also allow any polling agent present to afix his seal.
  - (2) The ballot box shall thereafter be sealed and secured.



(3) Where it becomes necessary to use a second ballot box by reason of the first box getting filled, the first box shall be closed, sealed and secured as provided in sub-rule (1) and sub rule (2) before another ballot box is put into use.

#### 45. Account of Ballot Papers;

(1) The Presiding Officer shall at the close of the poll prepare a ballot paper account in Form 20 and enclose in a separate cover with the words "ballot paper account" superscribed thereon. The Presiding Officer shall furnish to every polling agent present at the Close of the poll a true copy of the entries made in the ballot paper account after obtaining a receipt from the said polling agent therefor and shall also attest it as a true copy.

#### 46. Sealing of other packets:

- (1) The Presiding Officer shall then make into separate packets-
  - (a) a marked copy of the electoral roll;
  - (b) the counterfoil of the used ballot paper;
  - (c) the ballot paper signed in full by the presiding officer but not issued to the voters:
  - (d) any other ballot papers not issued to the voters;
  - (e) the ballot papers cancelled for violation of voting procedure;
  - (f) any other cancelled ballot papers;
  - (g) the cover containing the tendered ballot papers and the list in Form 19:
  - (h) the list of challenged votes; and
  - (i) any other papers directed by the State Panchayat Election Commission to be kept in sealed packet.
- (2) Each such packet shall be sealed with the seals of the Presiding. Officer and with the seals either of the candidate or of his election agent or of his polling agent who may be present at the polling station and may desire to affix his seal thereon.

#### 47. Transmission of ballot box etc. to the Returning officer

- (1) The Presiding Officer shall, deliver or cause to be delivered to the Returning Officer at such place as the Returning Officer may direct
  - (a) the ballot box or, as the case may be the boxes;
  - (b) the ballot paper accounts;
  - (c) the sealed packets referred to in Rule 46;
  - (d) all other papers used at the poll.

(2) The Returning Officer shall make adequate arrangement for the safe transport of all ballot boxes, packets, and other papers and for their safe custody until the commencement of the counting of votes.

#### 48. Adjournment of poll in emergencies:

- (1) If at an election, the proceedings at any polling station are interrupted or obstructed by any riot or open violence or if at an election it is not possible to take the poll at any polling station on account of any natural calamity, or any other sufficient cause, the Returning Officer or the Presiding Officer for such polling station shall announce an adjournment of the poll to a date to be fixed later and where the poll is so adjourned by the Presiding Officer he shall forthwith inform the Returning Officer concerned.
- (2) Whenever a poll is adjourned under sub rule (1), the Returning Officer shall immediately report the circumstances to the District Election officer and the State Panchayat Election Commission who shall immediately report the matter to the State Government. The State Panchayat Election Commission in consultation with the State Government shall, by notification, fix date and hours of poll on which the poll shall recommence and the District Election Officer shall fix the polling station at which the poll shall be taken.

#### 49. Procedure on Adjournment of Poll :

- (1) If the poll at any polling station is adjourned under rule 49, the provisions of the rules 44 to 46 (both inclusive) shall, as far as practicable, apply as if the poll was closed at the hour fixed in that behalf under rule-3.
- (2) At any adjourned poll the voters who have already voted at the poll so adjourned shall not be allowed to vote again.
- (3) The Returning Officers shall provide the presiding Officer of the polling station at which such adjourned poll is held with the sealed packet containing the marked copy of the list of voters other sealed packets, the original ballot box containing the polled ballot papers and a new ballot box.
- (4) The presiding Officer shall open the sealed packets in the presence of the polling agents present and use the marked copy of the list of voters at the adjourned poll.
- (5) The provisions of rules 26 to 46 (both inclusive ) shall apply in relation to the conduct of an adjourned poll as they apply in relation to the poll before it was so adjourned.

#### 50. Fresh Poll in case of destruction etc. Of Ballot Boxes:-

(1) If at any election-

(a) any ballot box used at a polling station is unlawfully taken out of the custody of the Presiding Officer, or is accidentally or intentionally destroyed or is lost, or is damaged or tempered with, to such an extent, that the result of the poll at that polling station cannot be ascertained, or

(b) any such error or irregularity in procedure as is likely to vitiate the poll is committed at a polling station,

The Presiding Officer shall forthwith report the matter to the Returning Officer/District Election Officer and Sub-Divisional Election Officer.

- (2) Thereupon, the District Election Officer shall after taking all material circumstances into account, either-
  - (a) declare the poll at the polling station to be void; or
  - (b) If satisfied that, the result of a fresh poll at the polling station will not in any way, after the result of the election or that the error or irregularity in procedure is not material, issue such directions to the Returning Officer as he may deem proper for the further conduct and completion of the election.
- (3) Where a poll at a polling station is declared to be void under clause (a) of sub rule (2), the District Election Officer shall immediately report the matter to the State Panchayat Election Commission and also to the State Government and the State Panchayat Election Commission in consultation with State Government shall, by notification, fixed a date and time for taking a fresh poll and thereupon the District Election Officer shall fix the polling station at which poll shall be taken.

# PART—IV COUNTING OF VOTES

#### 51. Definition:

In this part, unless the context otherwise requires,—

- (a) 'Candidate' means contesting candidate;
- (b) 'Constituency' means a Gram Panchayat, Panchayat Samiti or Zilla Parishad Constituency;
- (c) 'Counting Agent' means a Counting Agent duly appointed under these rules and includes a candidate and the election agent a candidate when present in the counting;
- (d) 'Notified Polling Station' means a polling station notified under these rules;
- (e) 'Polling Station' means a polling station provided for election of member of Gram Panchayat, Panchayat Samiti or Zilla Parishad which shall be published by the District Election Officer not later than 12 days before the date of poll, showing the polling station and the areas for which they would be set up;

#### 52. Time and place for counting of Votes:

The Returning Officer shall at least one week before the date, or the first of the dates, fixed for the poll, appoint the place or places where the counting of votes will be done and the date and time at which the counting will commence and shall give a notice of the same in writing to each candidate or his election agent;

Provided that if for any reason the Returning Officer finds it necessary so to do he may alter the date, time and place or places so fixed, or any of them, after giving notice of the same in writing to each candidate or his election agent.

# 53. Appointment of Counting Agents and revocation of such Appointment:

- (1) Each contesting candidate or his election agent may appoint such number of agents to act as counting agent as the State Election Commissioner driect by a general or special order.
- (2) Every such appointment shall be made in form 12 in duplicate, one copy of which shall be forwarded to the Returning Officer while the other copy shall be made over to the counting agent for production before the Returning Officer not later than one hour before the time fixed for counting under rule 52.
- (3) No counting agent shall be admitted into the place fixed for counting unless he has delivered to the Returning Officer the second copy of his appointment under sub-rule (2) after duly completing and signing the declaration contained therein and receiving from the Returning Officer and valid for entry into the places fixed for counting.
- (4) The revocation of appointment of counting agent at any time shall be made in Form 13 and lodged with the Returning Officer.
- (5) In the event of such revocation before the commencement of the counting of votes the candidate or his election agent may make a fresh appointment in accordance with the sub-rule.

#### 54. Admission to the places fixed for Counting:

- (1) The Presiding Officer shall, exclude from the place of counting fixed for counting of votes of all persons except—
  - (a) persons authorised by the State Panchayat Election Commission;
  - (b) persons authorised by the District Election Officer;
  - (c) public servant on duty in connection with the election;
  - (d) the candidate or the election agent and counting agent;
- (2) No person who has been employed or has been otherwise working for the candidate in or about the election shall be appointed under clause (a) of sub-rule (1).

- (3) The Returning Officer shall not allow more than one counting agent of a candidate at any time in the counting hall.
- (4) Any person who during the counting of votes misconducts himself or fails to obey lawful direction of the Returning Officer may be removed from the place where the votes are being counted by the Returning Officer or by any person authorised in this behalf by the Returning officer.

#### 55. Maintenance of secrecy at the counting centre:

The Returning Officer shall before he commences the counting read out Section 206 of the Tripura Panchayats Act, 1993 and explain the necessity for maintenance of secrecy of voting of such persons as may be present.

#### 56. Counting of votes received in sealed cover:

- (1) The Returning Officer shall first deal with the ballot papers received by him in sealed covers under sub-rule (3) of Rule 35.
- (2) The sealed covers shall be opened one after another in the presence of candidates or their election agent or counting agent.
- (3) The Returning Officer shall count all the valid votes in the sealed covers and record the total number thereof in the counting sheets in form 21 and 22 in respect of Gram Panchayat election, Panchayat Samiti election or Zilla Parishad and announce the same.
- (4) Thereafter all the valid ballot papers and all the rejected ballot papers shall be separately bundled and kept together in a packet which shall be sealed by the Returning Officer and such of the candidates and election agents or counting agents as may desire to affix their seal thereon the packet sealed shall be permitted to do so. On the envelope shall be recorded the name of the constituency, the date of counting and the brief description of the contents.
- (5) Ballot papers received in a sealed cover may be rejected on the ground specified in sub-rule (2) of rule 58.

#### 57. Scrutiny and opening of Ballot Boxes;

- (1) The Returning officer shall open the ballot boxes in presence of the candidate or their election agent or counting agents.
- (2) Before any ballot box is opened at counting table the counting agent present at the table shall be allowed to inspect the seal as might have been affixed thereon and to satisfy themselves that it is intact.
- (3) The Returning Officer shall satisfy himself that none of the ballot boxes has, in fact, been tampered with.

- (4) Where a poll has been taken simultaneously for election of members to Gram Panchayats Samiti and Zilla Parishad or any one or more of them Panchayat ballot boxes shall be opened for the purpose of counting of votes in the following order, namely—
  - (a) ballot box relating to Gram Panchayat election;
  - (b) ballot box relating to Panchayat Samiti election; and
  - (c) ballot box relating to Zilla Parishad election;

#### 58. Scrutiny and rejection of Ballot Papers:

- (1) The ballot papers taken out of each ballot box shall be arranged inconvenient bundles and scrutinised.
  - (2) The Returning Officer shall reject a ballot paper—
    - (a) if it bears any mark or writing by which the elector can be identified; or
    - (b) if to indicate the vote, it bears no mark at all or bears a mark made otherwise than with the instrument supplied for the purpose; or
    - (c) if votes are given in favour of more candidates than the number of candidates to be elected; or
    - (d) if it is a spurious ballot paper; or
    - (e) if it is so damaged or multilated that its identify as a genuine ballot papers cannot be established; or
    - (f) if it bears a serial number or is of a design different from the serial numbers; or as the case may be, different from the ballot papers authorised for use at the particular polling station; or
    - (g) if it does not bear the mark and signature it should have borne under the provision of sub-rule (1) of Rule 38; or
    - (h) if it is found in a ballot box other than the ballot box in which it should have been inserted;

Provided that where the Returning Officer is satisfied that any such defect as is mentioned in the sub-clause (g) or (h) has been caused by any mistake or failure on the part of the Presiding Officer or the Polling Officers, the ballot paper shall not be rejected merely on the ground of such defects.

Provided further that a ballot paper shall not be rejected merely on the ground that the mark indicating the vote is indistinct or made more than once if the intention that the vote shall be for a particular candidate clearly appears from the way the paper is marked.

- (3) Before rejecting any ballot paper under sub-rule (2) the Returning Officer shall allow the candidate or his election agent and each counting agent present a reasonable opportunity to inspect the ballot paper, but shall not allow him to handle it or any other ballot paper.
- (4) The Returning Officer shall endorse on every ballot paper which he rejects, the word "rejected" and the ground for rejection in abbriveated. For either in his own hand or by means of a rubber stamp and shall initial such endorsement.
  - (5) All ballot papers rejected under this Rule shall be bundled together.
- (6) Every ballot paper which is not rejected under this Rule shall be counted as one valid vote:

Provided that no cover containing the tendered ballot papers shall be opened and no such paper shall be counted.

#### 59. Counting of Votes:

- (1) For the purpose of counting of votes in respect of election to Gram Panchayat A mark in the ballot paper which is not rejected under Rule 58 shall be counted as one valid vote for the candidate in whose favour the voting mark has been validly given.
- (2) Every ballot paper which is not rejected under Rule 58 shall, for the purpose of counting of votes in respect of election to Panchayat Samiti or Zilla Parishad be counted as one valid vote for the candidate in favour of whom voting mark has been duly given.
- (3) During the progress of counting of vote in connection with Gram Panchayat Election/Panchayat Samiti Election/Zilla Parishad Election, the Returning Officer shall count all the valid votes in the ballot box and record the total numbers thereof, in the counting sheet in Form 21A and Form 22;
- (4) After the counting of all ballot papers contained in the ballot box used at a polling station has been completed—the Returning Officer shall make the entries in a result sheet in Form 23. in respect of Gram Panchayat Election/Panchayat Samiti Election/Zilla Prishad Election and announce the particulars.

#### 60. Sealing of used Ballot Papers.

- (1) The valid ballot papers of each candidate and the rejected ballot papers shall thereafter be bundled separately and such bundles made up into a separate packets which shall be sealed with the seals of the Returning Officer and such of the candidates, their election agent or counting agent as may desire to affix their seals thereon; and on the packet so sealed shall be recorded the following particulars, namely—
  - (a) the name of the constituency;
  - (b) the particulars of the polling stations where the ballot papers were used; and the date of counting.

#### 61. Counting to be Continuous:

The Returning Officer shall, as far as practicable proceed continuously with the counting of votes and shall, during any intervals when the counting has to be suspended, keep the ballot papers, packets and other papers relating to the election sealed with his own seal and the seals of such candidate or election or counting agent as may desire to affix their seals and shall cause adequate precautions to be taken for their safe custody during such intervals.

#### 62. Recounting of Vote:

- (1) After completion of the counting the Returning Officer shall record in the counting sheet in Form 22, the total number of votes polled by each candidate and announce the same.
- (2) After announcement has been made, a candidate or in his absence his election agent or any of his counting agent may apply in writing to the Returning Officer to recount the votes either wholly or in part stating the grounds on which he demands such recount.
  - (3) On such an application being made, the Returning Officer shall decide the matter and may allow the application wholly or in part or may reject it in total if it appears to him to be frivolous or unreasonable.
- (4) Every decision of the Returning Officer under sub-rule (3) shall be in writing and contain reasons thereof and shall be final.
- (5) If the Returning Officer decides under sub-rule (3) to allow of recounting of votes either wholly or in part he shall,—
  - (a) do the recounting in accordance with the rule 59;
  - (b) amend the counting sheet in Form 21A and 22 as the case may be to the extent necessary after such recounting; and
  - (c) announce the amendment so made by him.
- (6) After the total number of votes polled by each candidate has been announced under sub-rule (1) or sub-rule (5) of this Rule the Returning Officer shall, complete and sign the counting sheet in Form 21A and 22 as the case may be, and no application for recounting shall be entertained thereafter;

Provided that after an announcement under sub-rule (3) of Rule 56 or sub-rule (4) of Rule 59, a reasonable opportunities shall be given to a candidate and in his absence, any election agent or his counting agent who makes an application in writing to the Returning Officer for recounting of vote, if any dispute is raised regarding the result of the counting

# 63. Declaration of Results of Election and Return of Election:

- (1) In case of an election to a Gram Panchayat the Returning Officer shall as soon as the counting of votes is completed and result sheets in Form 23 signed declare in Form 24 the candidate or candidates elected on the basis of number of valid votes secured by him or them. The Returning Officer shall infrom the District Election Officer, the State Panchayat Election Commission and the Government of the result of the poll. The State Government shall cause the names of the elected candidates published in the Official Gazette.
- (2) In the case of an election to a Panchayat Samiti or Zilla Parishad the Raturning Officer shall as soon as the counting of votes is completed and counting sheets in Forms 21A and 22 signed in respect of all the polling station of the concerned constituency compile the results in a result sheet in Form 23 and declare in Form 24 the candidate to whom the largest number of valid votes has been given to be elected and hang up the same in his office and send copies thereof to the District Election Officer, State Panchayat Election Commission and the State Government. The State Government shall cause the names of the elected candidates Published in the Official Gazette.
- (3) When the votes are equal selection shall be made by lot in such manner as the Returning Officer may deem fit.
- (4) As soon as may be after a candidate has been declared to be elected the Returning Officer in respect of Gram Panchayat/Panchayat Samati/Zilla Parishad shall grant to an elected candidates a certificate of election in Form 25 and obtain from the candidate an acknowledgement of its receipt duly signed by him and immediately send the acknowledgement to the District Election Officer.

#### 64. Sealing of Packets:

1

- 1) After completing the counting of votes in an election the Returning Officer shall then make into separate packets
  - a) counting sheets in Form 21 and 21A and 22;
  - b) result sheets in Form 23;
  - c) the declaration sheet in form 24 in respect of Gram Panchayat Election; and
  - d) any other papers directed by the State Panchayat Election Commission to be kept in sealed packet.

- 2) Each such packet shall be sealed with the seals of the Returning Officer and with the seals either of the candidate of his election agent or of his counting agent who may be present at the polling station and may desire to affix his seal thereon.
  - 65. Transmission of Ballot Boxes, Packets, etc. to the District Election
    Officer:
- 1) The Returning Officer shall then deliver or cause to be delivered to the District Election Officer, at such place as the District Election Officer may direct
  - a) the ballot boxes;

The second of th

- b) the ballot paper account;
- c) the sealed packets referred to Rule 46; and
- d) all other papers used at the poll;
- The District Election officer shall make adequate arrangement for the safe transport of all ballot boxes, packets and other papers and for their safe custody.

# PART—V MISCELLANEOUS

- 66. Casual vacancies in Zilla Parishad, Panchayat Samiti or Gram Panchayat:
- 1) When the seat of a member elected to a Gram Panchayat, Panchayat Samiti or Zilla Parishad becomes vacant by reason of his death, resignation, removal or otherwise the State Panchayat Election Commission in consultation with the State Government shall fix a date as soon as conveniently may be for holding bye-election to fill the seat and the provisions of these Rules shall thereupon apply mutatis mutandis.
  - 67. Return or Forseiture of Candidate's Deposit :
- 1) The deposit made under Rule 13 shall either be returned to the person making it or his legal representative or be forseited to the State Government in accordance with the provisions of this Rule.
- 2) Except in cases hereafter mentionend in this Rule, deposit shall be returned as soon as practicable after result of the election is declared.
- 3) If the candidate is not shown in the list of contesting candidates, or if he dies before the commencement of the poll, the deposit shall be returned as soon as practicable after the publication of the list or after his death to his heirs as the case may be.

4) Subject to the provision of sub-rule (3), the deposit shall be forfeited if at an election where a poll has been taken, the candidate is not elected and the number of valid votes polled by him does not exceed one-sixth of the total numbers of valid votes polled by all the candidates or in case of election of more than one member at the election, one-sixth of the total number of valid votes so polled divided by the number of members to be elected.

## 68. Production and Inspection of Election Paper:

- 1. While in the custody of the District Election Officer
  - a) The packets of unused ballot papers with counterfoils attached thereto:
  - b) the packets of used ballot papers whether valid, tendered or rejected;
  - c) the packets of the counterfoils of used ballot papers; and
  - d) the packets of marked copies of the list of voters, shall not be opened and their contents shall not be inspected by, or produced before, any person or authority except under orders of a competent court/Panchayat Election Tribunal.

## 69. Disposal of Election Papers:

Subject to any direction to the contrary given by the State Panchayat Election Commission or by a competent Court/Panchayat Election Tribunal

- a) the packets of unused ballot papers shall be retained for a period of three months and shall thereafter be destroyed in such manner as the State Panchavat Election Commission may direct;
- b) the other packets referred to in the rule 68 shall be retained for a period of three months and shall thereafter be destroyed;
- c) all other papers relating to election shall be retained for a period of six months and shall thereafter be destroyed.

Provided that packets containing the counterfoils of used ballot papers shall not be destroyed except with the approval of the State Panchayat Election Commission.

# PART—VI ELECTION DISPUTES

# 70. Filing of Petition:

1) The petition referred to in sub-section (1) of Section 198 shall be filed before the Panchayat Election Tribunal which shall be constituted by the State Government on the recommendation of the Gauhati High Court.

- 2) The petition shall contain a statement in brief of the material facts on which the petitioner relies and shall where necessary be divided into paragraphs numbered consecutively. It shall be fi'ed by the petitioners and verified in the manner prescribed for verification of pleading in the Code of Civil Procedure, 1908.
- 3) If the irregularities alleged in the petition are likely to effect the validity of the election of more than on returned candidate the petitioner shall join opposite party to his petition all such returned candidate.
- 4) The petitioner may, if so desires in addition to calling in question the election of the returned candidate or candidates, claim for a declaration that he himself or any other candidate has been duly elected.
  - 5) The Panchayat Election Tribunal shall, as soon as may be, cause copy of the petition to be served on each opposite party.

### 71. Procedure to be Followed:

1) Every dispute relating to election shall be enquired into by the Panchayat Election Tribunal as early as may be in accordance with the procedure applicable under the Code of Civil Procedure, 1908 to the trial of suits:

Provided that it shall only be necessary for the Panchayat Election Tribunal to make a memorandum of the substance of the evidence of any witness examined by him.

### 72. Withdrawal of Petition:

- 1) No election petition shall be withdra wn without the leave of the Panchayat Election Tribunal.
- 2) If there are more petitions than one, no application to withdraw a petition shall be made without the consent of all the petitioners.
- 3) Whe an application for withdrawal is made notice thereof fixing a date for the hearing of application shall be given to all other parties to the petition.
- 4) No application for withdrawal shall be granted if the Panchayal Election Commission Tribunal is of opinion that such application has been induced by any bargain or consideration which does not deserve to be admitted.
- 5) If the application is granted, the petitioner may be ordered to pay such cost to the opposite party as the Panchayat Election Tribunal may think fit.

# 73. Evidence during Enquiry;

The provisions of Indian Evidence Act, 1872, shall apply in all respect to the trial of an election petition.

# 74. The Election to be Void;

If in the opinion of the Panchayat Election Tribunal—

- 1) A returned candidate or his agent or any other person with the connivance of such candidate or agent has committed or abetted the commission of any election offence falling under Chapter IXA of the Indian Penal Code or any law or rule relating to the infringement of the secrecy of an election, the election of such candidate shall be void.
- 2) The election of a returned candidate has been procured or induced; or the result of the election has been meterially affected by any of the following corrupt practices, namely,
  - i) any election offence as mentioned in sub-rule (1) above;
    - ii) any payment to any person whomsoever on account of the conveyance of any elector to or from any place for the purpose of casting his vote;
    - iii) hiring, employment, borrowing or using any vehicle for the purpose of conveyance of any elector to or from any place to the polling station for the purpose of casting his vote;

Provided that any elector may hire any conveyance or use his own vehicle for conveying himself to or from the polling station, or

3) The result of the election has been materially affected by any irregularity in respect of the nomination paper or by the improper reception or refusal of nomination paper or vote or by any non-compliance with the provision of the Act or the rules made thereunder, the election of such candidate shall be void:

Provided that if the Panchayat Election Tribunal is of opinion that any corrupt practice specified in sub-rule (2) of this rule which does not amount to any form of bribery other than "treating" as hereinafter explained has been committed and if the Panchayat Election Tribunal is further of the opinion that the candidate has satisfied him that—

- i) No corrupt practice was committed at such election by the candidate and that any corrupt practices committed were committed contrary to the orders and without the sanction or connivance of such candidate; and
  - ii) Such candidate took all reasonable means for perventing the commission of corrupt practices at such election;
  - iii) The Corrupt practices committed were of trivial nature not affecting the election materially; and

iv) In all other respects the election was free from any corrupt practice on the part of such candidate or any of his agent; then the Panchayat Election Tribunal may find that the election of such candidate is not void.

Explanation— For the purpose of this rule "treating" means incurring by any person of the expenses of giving or providing any food, drink entertainment or provision to any person with the object directly of indirectly inducing him or any other person to vote or refrain from voting or as a reward for having voted or refrained from voting.

### 75. Conclusion of Hearing:

- 1) At the conclusion of the enquiry the Panchayat Election Tribunal shall declare, whether election of the returned candidate or candidates is void under rule 74;
- 2) If he declares the election of the returned candidates void ht shall further pass an order either;
  - a) declaring that any other party to the petition who has under these rules claimed the seat has been duly elected; or
  - b) ordering a fresh election.
- 3) The order of the Panchayat Election Tribunal under sub-rule (1) or sub-rule (2) shall be communicated forthwith to the District Election Officer concerned, State Panchayat Election Commission and the State Government.

# 76. Fresh Election at Panchayat Election Tribunal's Orders;

When an election is declared void under sub-rule (1) of rule 75 and a fresh election is ordered under clause (b) of sub-rule (2) of that rult the seat of the returned candidate or the seats of the returned candidates, as the case may be, shall be deemed to be vacant from the date of the order of the Panchayat Election Tribunal and the State Government shall forthwith take necessary steps for holding such fresh election,

# 77. Requisitioning of premises, vehicles etc. for election purpose:

The District Magistrate or any Sub-Divisional Magistrate authorised by him in this behalf, herein-after in this rule referred to as the requisitioning authority, if it appears to him in connection with an election under this Act—

a) That any premises are needed or are likely to be needed for the purpose of being used as a Polling station or for the storage of ballot boxes after a poll has been taken, or b) that any vehicle, vessel or animal is needed or is likely to be needed for the purpose of transport of ballot boxes to or from any polling station or transport of members of the police force for maintaining order during the conduct of such election, or transport of any officer or other person for performance of any duties in connection with a such election:

by order in writing requisition such premises, or as the case may be such vehicle, vessel or animal and may make such further orders as may appear to him to be necessary or expedient in connection with the requisitioning:

Provided that no vehicle, vessel or animal which is being lawfully used by a candidate or his agent for any purpose connected with the election of such candidate shall be requisition under this sub-rule until the completion of the poll at such election.

- 2) The requisition shall be effected by an order in writing addressed to the person deemed by the requisitioning authority to be owner or person in possession of the property and such order shall be served on the person to whom it is addressed.
- 3) Whenever any property is requisitioned under sub-rule (1) the period of such requisitioning shall not extend beyond the period for which such property is required for any of the purposes mentioned in that sub-rule.
  - 4) In this rule
    - a) "Premises" means any land, building or part of a building and includes a hut, shed or other structure or any part thereof:
    - b) "Vehicle" means any vehicle used or capable of being used for the purpose of road transport, whether propelled by mechanical power or otherwise.

# 78. Payment of Compensation:

- 1) Whenever in pursuance of Rule 77 any premises are requisitioned, there shall be paid to the person interested, compensation of the amount of which shall be determined by taking into consideration the following namely;
  - i) the rent payable in respect of the compensation, or if no rent is payable, the rent payable for similar premises in the locality:
  - ii) if in consequence of the requisition of the premises the person interested is compelled to change his residence or place of business, the reasonable expenses, if any, incidental to such changes;

Provided that any person interested, being agrieved by the amount of compensation so determined under this sub-rule, may apply within 30 days from the date of order determining the compensation to the Secretary/Commisoner/Principal Secretary to the Government, Panchayat Department for a review. The decision of the Secretary/Commissioner/Principal Secretary to the Government of Tripura, Panchayat Department shall be final.

Explanation—In this sub-rule, the expression "person interested means the person who was in actual possession of the premises requisitioned under Rule 77 immediately before the requisition or where no person was in such actual possession, the owner of such premises.

2) Whenever in pursuance of Rule 77 any vehicle, vessel or any animal is requisitioned there shall be paid to the owner thereof, the amount of which shall be determined by the requisitioning authority on the basis of the fares or rates prevailing in the locality for the hire of such vehicle, vessel or animal;

Provided that where immediatly before the requisition, the vehicle of vessel was by virtue of hire purchase agreement in the possession of a person other than the owner, the amount determined under this sub-rule as the total compensation payable in respect of the requisition shall be apportioned between the person and the owner in such manner as may be agreed upon, and in default of agreement, in such manner as the Requisitioning Authority in this behalf may decide:

Provided further that any person interested, being aggrieved by the amount of compensation determined under this sub-rule, may apply within 30 days from the date of the order determining the compensation to the Secretary/Commissioner/ Principal Secretary to the Government of Tripura, Pauchayat Department for a review and the decision of the Government shall be final.

79. Manuer of Servicing or Requisition of Premises, Vehicles, Vessels and Animals:

An order of requisition under Rule 77 shall be-

- a) Where a person to whom such order is addressed is a corporation or firm in the manner provided for the service of summons in Rule 2 of order XXIX or Rule 3 of order XXX, as the case may be, in the first schedule of the Code of Civil Procedure, 1908 (Act V of 1908); and
  - b) Where the person to whom such order is addressed is an individual
    - i) personally by delivering or tendering the order; or
    - ii) by registered post with acknowledgement due; or

iii) if a person cannot be found, by leaving an authentic copy of the order with any adult member of his family, or by a fixing such copy to som: conspicuous part of the premises in which he is known to have last resided or carried on business, or personally worked for a gain.

# 80. Eviction from Requisitioned Premises:

- 1) Any person remaining in possession of any requisitioned premises in contravention of any order made under Rule 77 may be summarily evicted from the premises by the Requisitioning Authority or any officer specially empowered by the Requisitioning Authority in this behalf.
- 2) The Requisitioning Authority or any officer so empowered may, after giving to any women not in appearing in public, reasonable warning and facility to draw, remove or open any latch or bold of break open any door of any building or do any other Act necessary for effecting such eviction.

# 81. Release of Premises from Requisition:

1) When any premises requisitioned under Rule 77 are to be released from requisition the possession thereof shall be delivered to the person from whom possession was taken at the time when the premises were requisitioned, or if there is no such person, to the person deemed by the Requisitioning Authority to be the owner of such premises and such delivery of possession shall be in a full discharge of the Requisitioning Authority from all liabilities in respect of such delivery, but, shall not prejudice any right in respect of premises which any other person may be entitled by any law to enforce against the person to whom the possession of the premises is so delivered.

- 2) When the person to whom the possession of any premises requisitioned under Rule 77 is to be given under sub-rule (1) cannot be found or his whereabouts are not ascertainable or has no agent or any other person empowered to accept delivery on his behalf the Requisitioning Authority shall cause a notice declaring that such premises are released from the requisition to be affixed on some conspicuous part of such premises and on the Notice Board in the office of the Requisitioning Authority.
- 3) When a notice is affixed on the Notice Board as provided in subrule (2) the premises specified in such Notice shall cease to be subject to requisition on and from the date of such affixing of the notice and be deemed to have been delivered to the person entitled to possession thereof; and the Requisitioning Authority shall not be liable for any compensation or other claim in respect of such premises for any other period after the said date.

# 82. Penalty for Contravention of any order Regarding the Requisition:

If any person contravenes any order made under Rule 77 or Rule 80 he shall, on conviction be punished with imprisonment for a term which may extend to one year or with fine which may extend to Rs. 1,000/- or with both.

# 83. Removal of Difficulties if any by the Government:

- 1) The State Government may issue such general or special directions as may, in its opinion, be necessary for the purpose of giving effect to these Rules, or holding any election under the Act.
- 2) If any difficulty arises in giving effect to the provisions of these Rules, or in holding any election, the Government as occasion requires, may, by order, do anything which appears to it to be necessary for the purpose of removing the difficulty.

By order of the Governor,

R. K. Mathur
Commissioner to the
Government of Tripura.

# FORM 2(A) (See Rule 5(3)

I nominate as a candidate for	election to the Gram
Panchayat from the	seat No. ofconsti-
tuency which is a general seat No.	seat No:reserved for (Scheduled
Castes/Scheduled Tribes/Women.	
Candidate's name	
His/her postal address	The same of the same of the same
His/her name is entered at serial N	oof the electora
roll for the	constituency of the
(Gram Panchayat).	
My name is	and it is entered at serial No
	of the electoral roll of the
-	tituency of the
Date	· · · · · · · · · · · · · · · · · · ·
I the above martinged randid	late, assent to this nomination and hereby declare—
to the field of the second	<del>-</del>
	ection by Party,
++(b) that the symbols I have c	•
(i)	
(ii)	
(iii)	
	on, I have not given assent to any other nomination from an
	a member of a (Gram Panchayat).
Schodulad Costal Triba of the State	ember of the
	(Signature of Chadiaadate).
** Strike off the inappropr	riate alternati e.
	be filld by the Returning Officer)
Serial No. of nomination pape	r
The nomination was delivere (date by the candidate/proposer Date	d to me at my office at (bour) on
Date	Retur ning Officer.
Feet and the second sec	The state of the s
I have examined this homina	treadle.  r accepting or rejecting Nomination paper.  tion paper in accordance with Rule 15 of the Tripur Rules, 1993 and deciede as follows:
Date i A	Returning Officer.
	Perforation)
	and notice of secuting (To be handed over the person
presenting the nomination pa	per)
Serial N5: of nomination paper	er - d. z d. z d
	a candidate for election to
	chayat) from the seat no. of constituency was delivered
	hour) on (date) by the candidate/proposer
	en up for scrutiny at (hour) on
(date) at	(piace).
Date	Returning Officer.

# FORM 2(A) (See Rule 5(3)

Cocc Ku	16 3(3)
I nominate as a candidate for election to	the Gram
Panchayat from the	seat No. of consti-
tuency which is a general seat No	seat No:reserved for (Scheduled
Castes/Scheduled Tribes/Women.)	
Candidate's name	· ·
His/her postal address	
roll for the	
(Gram Panchayat).	ney of the amountained and a second
part Noand	It is entered at serial Noin
the	•
Date	(Signature of proposor)
1, the above mentioned candidate, assent t	to this nomination and hereby declare—
**(a) that I am set up at this election by	
++(b) that the symbols I have chosen are, in	order of preference;
(i)	
(ii)	··········· ,
(iii)	given assent to any other nomination from any
other constituency for election as a member of	
	Caste/Tribe which is a
Scheduled Caste/Tribe of the State of Tripura. certificate issued in my fartur is enclosed (in to constituency reser ed for Scheduled Castes/Sch	A copy of Scheduled Castes/Scheduled Tribes the case of a candidate filling nomination for a
Date	(Signature of Candinadate).
** Strike of the inappropriate alterna	
(To be filld by the	
Serial No. of nomination paper	
The nomination was delivered to me at a (date by the candidate/proposer.	my office at(hour) on
(date by the candidate/proposer.  Date	Retur ning Officer.
* Score out the word not applicable.  Decision of Returning Officer accepting of	or rejecting Nomination paper. in accordance with Rule 15 of the Tripus
Date in the second seco	Returning Officer.
Perfora	tion)
	of serutiny (To be handed over the person
presenting the nomination paper)	
Serial No. of nomination paper	
	a candidate for election to
(Gram Panchayat) from	
me at my office at (hour) on All nomination papers will be taken up for ser	
(date) at (place).	
Dategularand	Returning Officer.



# FORM 2B

(See Rule 5(3)

· Politilation raper	
I nominate as a candidate for election to the	Panchayat Samiti from the
Constituency which is a ge-	neral Constituency/Constituency
reserved for	Casta/Scheduled Tribas/Woman
Constitution of the second	Caste/Scheduled 1110es/Women.
Candidate's name	
His/Her postal address	
His/her name is entered at Serial No	
in part No of the electo	
Constituency (Panchayat	
My name is and	it is entered at serial No
in Part Noof the electoral roll of the I	
THE REST - POST OF THE PROPERTY TO THE PROPERTY OF THE P	t difficulty at the daming.
The state of the s	/A/
Date	(Signature of proposer)
	**************************************
I, the above mentioned candidate, assent to this non	
**(a) that I am set up at this election by	Party
**(b) that the symbols I have chosen are, in order of p	
	, .
(i)	
(ii)	
(iii)	•
(c) that except this nomination, I have not given as	scent to any other nomination from
any other constituency for election as a member of Panci	hayat Samiti.
Ifurther declare that I am a member of the	Caste/Tribe which is a Scheduled
Caste/Tribe of the State of Tripura. A copy of Scheduled	
	•
issued in my favour is enclosed (in the case of a candidate fi	· ·
reserved for Scheduled Castes/Scheduled Tribes person	ns.
Date	(Signature of Candidate)
	(a.Sumana a. amatana)
**Strike out the inappropriate alternative.	w av.
(To be filled by the Returning	ng Officer.)
Serial No. of nomination paper	***********
This nomination was delivered to me at my office at	
on (date) by the candidate/proposer.	
Date	Returning Officer.
Decision of Returning Officer accepting or rejecting	the Nomination Paper.
I have examined this nomination paper in accor-	dance with Rule 15 of the Tripura
Panchayats (Conduct of Election) Rules, 1993 and decide	
•	Returning Officer.
Date	Notuinis omor.
(Perporation)	
Receipt for nomination paper and notice of scrutiny	: (To be handed over to the person
	(10 be named over to the person
presenting the nomination paper).	
Serial No. of Nomination Paper	**********
The Nomination paper of	andidate for election to the
the Homenton paper of	And be the com
Panchayat Samiti from office at (hour)	on (date) by the can-
didate/proposer. All nomination papers will be taken u	ip for scrutiny at
(hour) on (date) at	(Place).
drecory our mineral statements of the statement of the st	
Date	Returning Officer.
のAC 100 0 100 - 1 1 1 1 1 1 1 1 1 1 1 1 1 1	•

# FORM 2C (See Rule 5(3) Nomination Paper

	the(Zilla Parishad) from the sich is a general Constituency/Constituency
reserved for	Scheinled Castes/Scheinled Tribes/Women,
toral roll for theconsti	
Date	(Signature of proposer)
any other constituency for election as a mem I further declare that I am a member of t Caste/Tribe of the State of Tripura A copy o	party, in order of preference;  not given assent to any other nomination from other of Zilla Parishad.  he
Date &	(Signature of Candidate)
proposer.	Determine Officer
Date	Returning Officer.
Decision of Returning Officer accepts I have examined this nomination paper in yats (Conduct of Election) Rules, 1993 and d	accor Iance with Rule I5 of the Tripura Pancha-
Date	Returning Officer.
Receipt for Nomination paper (To be handed over to the person preser Sorial No. of nomination paper The Nomination Paper of	ating the Nomination Paper)
Date	Returning Officer.

# FORM-7

# (See Rule 13(I)) List of Contesting Candidates

	Tribes/Women.		
Serial number	Name of Candidate	Address of candidate	Symbol allotted
I	2	3	5
ı.			
2. 3.			
4. etc.	•		
	n gygyn ngynthyn thigaeth (2). Y 200 - mag mhag handdellad prodig Pyddellan hann ddiff 20 - 4 - 7 da - 2 ad dy	00—2000 год об ставовит томара в поставарнувания обес в томара в 100 година ставарина в стара тура подавания п	
Place	A44 444 PPM		
Date	*** ,** k**		
		1 1 1 1 2 1 1 2 1 1 1 1 1 1 1 1 1 1 1 1	
		Cignoture of Date	
•		Signature of Retu	irning Omcer,
		4.1	
			₹ <sub>1</sub> .
	FORM (See rul Appointmen		
Election to Parishad from Constituency.	the	Gram Panchayat/Pa: Seat No. of	nchayat Samity/Zill
То			
	Officer,	- # # T	
The Ruturning		•	a candidate
I, at above election as my election ag	, do hereby appoint ent from this day at the abov	,0	f
I, at above election as my election ag Place	i, do hereby appoint ent from this day at the abov	,0	f.,, .,, .,, .,, .,
I, at above election as my election ag	i, do hereby appoint ent from this day at the abov	,0	f
I, at above election as my election ag Place	i, do hereby appoint ent from this day at the abov	,0	f
at above election as my election ag Place	i, do hereby appoint ent from this day at the abov	e election.	f
at above election as my election ag Place	i, do hereby appoint ent from this day at the abov	e election.	
at above election as my election ag Place	t, do hereby appoint ent from this day at the abov	e election.	

Signature of Election Agent.

# FORM—9 (See rule—20(2)) Revocation of Appointment of Election Agent.

Election to the	yaŧ
To The Returning Officer, I,	
I,	n m
Place	
Date	
Signature of Candidate.	
	,
FORM IO Appointment of Polling Agent See Rule 2I(1)	
Election to the	
I,	i  (e)
Place	
Date	
Signature of Candidate/Election Agent.	
I agree to act as Polling Agent	
Place	
Signature of Polling Agent/Relief Polling Age	
Declaration of Polling to be signed before Presiding Officer.  I hereby declare that at the above election I will not do anything forbidden by rule 39 the Tripura Panchayat (conduct of Election) Rules, 1993, which I have read/has been reover to me.  Date	of
Signature of Polling Agent/Relief Polling Agent/Rel	gent
Date	

Signature of Presiding Officer.

# FORM II

# See rules 2I(3) Revocation of Appointment of Polling Agent

Election to the Zilla Parishad from the Constitutency.	Gram	Punchayat/Pancha Seat No. of	yat Samiti/
To The Presiding Officer,	•		
I, at t	he ahove election he Polling Agent/Relief	reby revoke the a Polling Agent.	ppointment of
Place			
Date			
	Signatu	are of Candidate/f	Election Agent.
(	FORM—I2 See Rule 53(I)		
Appoi	ntment of Counting Ag	-	
Election to the Panchayat Samiti/Zilla Parishad from	the Constituency No	Gram oSe	Panchayat / eat "No
To			
The Returning Officer,	er en		
Election, do hereby appoint	of votes at	is a candidate at	the above
Place	en e		* 4
Date			C. Lu
	Signatur	e of Candidate/El	ection Agent.
I agree to	act as Counting Agen		

Signature of Counting Agent

## FORM II

# See rules 2I(3) Revocation of Appointment of Polling Agent

Election to the
To The Presiding Officer,
I, , a candidate/election agent of
Place,
Date
Signature of Candidate/Election Agent.
FORM—I2
( See Rule 53(I) Appointment of Counting Agent.
Election to the
$T_0$
The Returning Officer,
I
Place
Date
Signature of Candidate/Election Agent,

I agree to act as Counting Agent.

Signature of Counting Agent

# FORM—13 (See Rules 53(4) Revocation of Appointment of Counting Agent.

The state of the s
Election to the
To The Returning Officer,
I
Place
Date
Signature of Candildate/Election Agent.
FORM—I4 (See Rules 25(b) and (c) Declaration of Election whom sent is uncontested
Election to the
In pursuance of the provisions contained in sub-rule (b)/(c) of rule 25 of the Tripura Panchayat (Conduct of Election) Rules, 1993, I declare that
(name) (Address) has been duly elected to fill the sent in the said Gaon Panchayat/Panchayat Samiti/Zilla Parisad from the above Constituency.
He/She is/is not a member of the Scheduled Caste/Scheduled Tribe.
Place
Date

Signature of the Returning Officer.

## FORM—I5 Ballot Paper See Rule 28(I)

Electoral Roll part No	Constituency Seat No No. of seats
No. of Seats	
Name	Symbol
	-
	<u>.</u>
,	
	i

# FORM I5 A BALLOT PAPER See rule 28(I)

Electora Serial					***	***	P	erfor	   	Cons				***
	***************************************		Na	me	Wasan Trans		William Annual A			Syr	nbol			
		 	a desse Wildelik W		 							-		
		 AAA	······		 								 	

# FORM—I5(B) BALLOT PAPER See rule 28(I)

***	***							 					Zilla	Par	shad
***	•••	• • •		•••	···		•••	 	• • •			,	Cons	titue	ncy
Elec	ctora	al Ro	oll	Part	N	0		 	•••						- • •
Seri	al	No.	of	Vote	er	•••		 			•••			•	•••
e-o-a	***							 		q	erfoi	ratio	n		

	Name			Symbol	
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		į			

## FORM-I6

# Application for Casting Vote by person on election duty

(See Rule-35(I)

The Returning Officer				
	Seat No. of			Gram Panchayat
*** *** *** *** ***			ehayat Samiti	
*** *** *** *** ***			illa Parishad	***
I intend to cast by ve Zilla Parishad to be take		lection to th	ie Gram Panchaya	
Gram.	-	•		
My name is entered in the electoral roll of Panchayat Constituend (Zilla Parishad Consti	t lcy comprised wit			Part No Gram
I h ave been posted I request that a ball Zilla Parishad may be it	ot paper/papers fo	or election i	herewith, my lett o Gram Panchayat,	er of appointment Panchayat Sam
		•	You	s faithfully,
Place	•••			
Date				
	Ŧ	ORM—I7		
•	List of	Challenge	d Votes	
	(See	Rule 36(2)(	e))	
Election to the			Seat No. of	Gra
Panchayat/Panchayat S	Samiti/Zilla Parish	ad from th	ie	
*** >** *** *** *** *			Constituen	cy.
Polling Stadon				
Sl. No. of Name of V	oter ,		Number of	Signature of thu
I. No. of Name of V				——impression of th
			Voter's name in	——impression of th
entry		art No.	Voter's name in	impression of the person challeng
entry		art No.	Voter's name in	impression of the person challeng
entry		art No.	Voter's name in	impression of the person challeng
entry		art No.	Voter's name in	impression of the person challeng
entry	Pt	art No.	Voter's name in that part	——impression of the person challeng 5
entry  I 2  Address of theperson	Pa Name of identifir	art No.  3  Name of c	Voter's name in that part  4  hallen- Order of pr	impression of the person challeng 5  5  esid- Signature of receiving refu
Address of theperson challenged	Name of identifir if any	Name of c	Voter's name in that part  4  hallen- Order of pring Office	impression of the person challeng 5  sesid- Signature of the challenger of the ch
Address of theperson challenged	Name of identifir if any	Name of c	Voter's name in that part  4  hallen- Order of pring Office	impression of the person challeng 5  sesid- Signature of the challenger of the ch
Address of theperson challenged	Name of identifir if any	Name of c	Voter's name in that part  4  hallen- Order of pring Office	impression of the person challeng 5  sesid- Signature of the challenger of the ch
Address of theperson challenged	Name of identifir if any	Name of c	Voter's name in that part  4  hallen- Order of pring Office	impression of the person challeng 5  sesid- Signature of the challenger of the ch
Address of theperson challenged  6	Name of identifir if any	Name of c	Voter's name in that part  4  hallen- Order of pring Office	impression of the person challeng 5  sesid- Signature of the challenger of the ch
Address of theperson challenged	Name of identifir if any	Name of c	Voter's name in that part  4  hallen- Order of pring Office	impression of the person challeng 5  sesid- Signature of the challenger of the ch

# FORM—I8 (See Rule 40(2) List of Blind and Infirm Voters

•	No. and name	of polling St	tation		•	
of Voter voter companion companion companion  Date  FORM—I8(A)  Declaration by the Companion of Blind or Infirm Elector  See Rule 40(I)	Polling Booth	No	.,	** *** *** */* **		*** *** ***
of Voter voter companion companion companion  /  Date  FORM—I8(A)  Declaration by the Companion of Blind or Infirm Elector  See Rule 40(I)						
FORM—IS(A)  Declaration by the Companion of Blind or Infirm Elector  See Rule 40(I)						Signature of companion
FORM—18(A)  Declaration by the Companion of Blind or Infirm Elector  See Rule 40(I)	,					·
FORM—IS(A)  Declaration by the Companion of Blind or Infirm Elector  See Rule 40(I)	Date					
Declaration by the Companion of Blind or Infirm Elector  See Rule 40(I)				Sig	nature of Presid	ing Officer.
Declaration by the Companion of Blind or Infirm Elector See Rule 40(I)						
Declaration by the Companion of Blind or Infirm Elector  See Rule 40(I)						
Declaration by the Companion of Blind or Infirm Elector  See Rule 40(I)						
			F	ORM18(A)		
Samiti/Zilla Parishad		Decl	aration by th	e Companion of E	Blind or Infirm E	Elector
Samiti/Zilla Parishad		Decl	aration by th	e Companion of E	Blind or Infirm E	Elector
Samiti/Zilla Parishad		Decl	aration by th	e Companion of E	Blind or Infirm E	Elector
Samiti/Zilla Parishad		Decl	aration by th	e Companion of E	Blind or Infirm E	Elector
resident of aged  (a) have not acted as Companion of any other elector:  at any polling station today, the			aration by th See	e Companion of E Rule 40(I)		
resident of	Samiti/Zilla Pari	 shad	saration by th See Election	e Companion of E Rule 40(I)  to the seat no. of	f Gram Panchay Constituency No	vat/Panchayat
at any polling station today, the	Samiti/Zilla Pari No. and Name	shad of the Polli	SeeElection	to the seat no. of E	f Gram Panchay Constituency No	vat/Panchayat
(b) Will keep Secret the voter ecorded by me on behalf of	Samiti/Zilla Pari No. and Name	shad of the Polli	Election	to the seat no. of of of	f Gram Panchay Constituency No  aged	vat/Panchayat
	Samiti/Zilla Pari No. and Name I resident of (a) have not a	shad of the Pollic cted as Çom	Election	to the seat no. of	f Gram Panchay Constituency No aged 	vat/Panchayat
-	Samiti/Zilla Pari No. and Name I resident of (a) have not a at any poli	shad	Election	to the seat no. of	f Gram Panchay Constituency No aged	vat/Panchayat
	Samiti/Zilla Pari No. and Name I resident of (a) have not a at any poli	shad of the Pollication cted as Com ling station ecret the vo	Election	to the seat no. of	f Gram Panchay Constituency No aged	vat/Panchayat
	Samiti/Zilla Pari No. and Name L resident of (a) have not a at any poli	shad of the Pollication cted as Com ling station ecret the vo	Election	to the seat no. of	f Gram Panchay Constituency No aged	vat/Panchayat

# FORM—19 List of Tendered Votes (See Rule 42(2))

No. and name of re	olling Station			••
Part number Cartal	A d Justin of the	Conil manha e	Said make	Cinnatura
Part number, Serial No. and Name of	Address of voter		of ballot paper	Signature or thumb impres
voter		paper	issued to the	*
	J		person who has allready voted	tendering vote
T	2	3	4	5

Signature of Presiding Officer.

# FORM-20

# Ballot paper Account (See Rule 45 (I)

# PART—I

Election to the Gram Panchayat/Panchayat Samiti/Z Constituency No. and name of polling		ad from th	No. of	 		***
; ! :	Seria	l numbers	To	otal numbe	rs	
	Fron	1 . То	1.00		: ; į	
I. Ballot papers received		7 5 1	***		***	
<ol> <li>Ballot papers unused—         <ul> <li>(a) with the signature of the presi ling Officer, if any, and</li> </ul> </li> </ol>	 3		***	•••	***	
(b) without the signature of the Presiding Officer		127		•••	• • •	
the Presiding Officer	Total (a	a+b)				
Ballot papers issued to voters paper used at the polling station	Ballot is but	ŕ				
NOT INSER	TED IN	TO THE E	BALLOT I	BOX.		
4. Ballot Papers cancelled 5. (a) for violation of voting procedure under rule 45.	•••	•••	•••			
and		x - +		***		
(b) for any other reason	•••	***		•••	***	
(c) Ballot papers used as tendered ballot papers					***	
-	Total (a	+5+c)				
5. Ballot paper to be bound in the Ballot Box  (3-4=5)			•••	***	144	
Date	•	Sig	nature of	Presiding	Officer.	
PART II—Resu  I. Total number of Ballot papers fo			-	at the Pol	ling Statio	ឯ
<ol> <li>Discrepency, if any, between the total number of Ballot pape of part I.</li> </ol>			Ballot bo		n in item	5
Date			gnature o			

# FORM—21 Counting Sheet. (See Rule 56 (3)

Election to the Gram Panchayat/Panchay Constituency. Date of I	at Samiti/Zilla Parisb	Seat no of ad from the	
			.,
Vot	es cast by person on	election duty.	
No. and name of Polling Station	Total number of sealed covers		
I	2	3	Ą
			•
	Appropriate to the state of the	coppedition comp. William and colors and Village and Colors and Co	-
Serial Number	Name of candidates.	Votes	secured by candidates
5	6		7
A B C D			
E		8	
Signature of Counting S.	19erviser	Signature	of Returning Officer
Piace			

# FORM—2I(A) Counting Sheet (See Rule 59 (3)

Election to Panchayat Samiti/ Constituency. Seat No	Zilla Par Date of	ishad from	n the (in case o	 f Gram	Panchayat)		Panchayat
	e Posta			Votes cas	t in ballet b		lling Station,
No. and name of Station	Polling		apers receive		er of valid papers		ber of rejected of Papers.
I			2		3		4
	2	3	4 % D	5 - E	Votes se 6 F	cure1 b	y Candidates. Total
l í			<del></del>				
Å.						1	
À É							T 2
À É							
À							X 8 - 200 €

Signature of Returning Officer.

# FORM—22 (See Rule 59(3) Counting Sheet

Election to the	2			*** *** ***		(Pancha	iyat Samiti
Ziila Parishad	) from the					. Constit	uency.
Seat No		***	*** *** *	(in c	ase of Gra	m Pancha	yat)
Date of Poll	• • • • • • • • • • • • • • • • • • •						
p. 440	•						- 1
,	Fin	al Counti	ng		· · · · · · · · · · · · · · · · · · ·		
No. and name Polling Statio	n pap	ers found it box(es)	in ballo	ot papers	ted ballot	of reject papers to	Number of indexed voices
J				3	4	SE SECONDENIE	5
	,		and the second graph		secured by t		ates.
meno escribir e e e e e e e e e e e e e e e e e e e			, ,				
					Names of C	andidates	
Businer	: . ; &:		A 1	B 2	C	D .	B 3 d
Table No. 1	1		AND	The state of the s	The second second of the second	Total to the second of the sec	,
Table No. 2	-				* At Table * ******* * * ******	· · · · · · · · · · · · · · · ·	
Table No. 3							
Grand Total		erene erenet				· · - · - · · · · · · · · · · · · ·	
and the state of t			a No. 1	Territoria y Papier III se Proces è acciminate la			A Control Committee of the Committee of
n.				*			e.
Place	*** *** ***		•				14.4.
Date							
25.15				S	Signature of	Returning	g Officer.

# FORM—23 (See Rules 59(4) Result Sheet

			*	
Election to the			Gran	n Panchayat/
				ayat Samitif
	2 th 2 1		Zil	la Parishad.
From the	Const. processor green and .		Cons	tituency.
Seat No		( i	in case of Gram Pa	nchayat).
Date of poll				en en en en en en
			- a .	
No. and name of polling station(s)	g Number of ballot Nu papers found in bal ballot box(es)	imber of valid lot papers	I Number of rejected ballot papers	Number of tendered voters,
1	And the second s	3	4	5
	A Plantage of the second		Votes secured by th	ne Can li lates.
		W. garantees and		
	· ·	No et la filla	<i>,</i>	
	• •		Name of Candidate	es
ĺ	2 3	- 4	5 6	7
A	B . The C	<b>D</b>	E F	4 • <b>G</b> 5 • • •
Table No. I	A Commence of the commence of			
Sheet No. 1			The state of the second	CANCELL PROME OF COLUMN BASE OF THE STREET
Sheet No. 2			The second secon	. ***
Sheet No. 3				
Table No. 2		es met		orient or seminarious significance.
Sheet No. 1				No. acceptable of the Property of the Property of the Section of the Property of the Property of the Section of
Sheet No. 2				de Palacia Malaciana, uma del como de 1975 de Residencia de 1975 de 1975 de 1975 de 1975 de 1975 de 1975 de 19 Transportação de 1975
Sheet No. 3	The second control of			7.75
Election Duty Vo				** ***** *** *** *** *** *** *** *** *
Grand Total		,		
Place				
Date		-4, -		
		· · · · · · · · · · · · · · · · · · ·	Signature of Rotur	ning Officer.

# FORM—24 See Rules 63(I) Declaration of Election when seat in contested

Election to the Seat no. of Gram Panchayat/
Panchayat Samiti/Zilla Parishad from the
Constituency.
In pursuance of the Provisions contained in rules 63 of the Tripura Panchayar (Conduct of Election) Rules. 1993
I declare that
Name(a)
Address.
has there have duly standard fill the most in the sold One De to the sold of t
has/have been duly elected to fill the seat in the said Gram Panchayat/Panchayat Samiti/Zilla Parishad from the above Constituency. He/She is/is not a member of the Scheduled Castes/Scheduled Tribe.
Flace
Date
Signature of Returning Officer,
FORM-25
(See Rule 63(4))
Certificate of Election
I, Returning Officer
Gram Panchayat/Panchayat Samiti/Zilla Parishad Constituency.
hereby certify that I have on the day of
one of the second of the secon
to have been duly elected to the sear no. of
Gram Panchayat/Panchayat Samiti/Zilla Parishad from the
Signature of Returning Officer
(Seal)
Place
Date
R. K. Mathur,
Commissioner to the
Government of Tripura.
The second secon
Printed at the Tripura Government Piess, Agastala.

# Published in the William GAZETTE

# Agartala, Saturday, May 7, 1994 A. D. Baishak 17, 1916 S. E.

# Government of Tripura Panchayat Department

No. F. 6(1-133)-GL/PR/94

Dated, Agartala, the 25th April, 1994.

### NOTIFICATION

In exercise of the powers conferred by Sub-section (1) of Section 228 of the Trigura Fanchayats Act, 1993, the State Government hereby makes the following rules to amend the Trigura Fanchayats (Conduct of Election) Rules, 1993, namely:—

I. Short title and commencement:

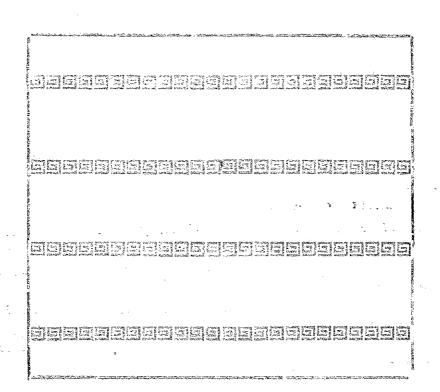
These Rules may be called the "Tripura Panchayats (Conduct of Election) (Amendment) Rules, 1994.

- 2. They shall come into force on and from the date of their publication in the Official Gazette.
- 3. Substitution of new forms for existing forms Nos. 15, 15 A and 15 B. For the existing Forms 15, 15 A and 15 B appended to the Tripura Panchayats (Conduct of Election) Rules, 1993, the following Forms shall be substituted as Form 15, 15 A and 15 B respectively, namely:—

# FORW-15

(See Rule 28(1))
Laflot Paper

448		I	Block			Gran	ı Pa	ncha	ıyat
Constituency N	د			Seat No.					
E/Roll Part No			<b></b>		of Vi	oter	,		
Sig inture/T. I.	of Vota	Γ				., ******		A - T 4 - T	
K42 -44 HA4		•••		Perforation	• • • • •	•••	• • •		
Name of Gram	Panchay	rat		Constit	uency	No.			
(Seat No.)/year	Gnl/By	e.							



# FOXM-15 A

(See Rule 28(1))

# Ballot Paper

Constituency No E/Roll Part No	 Srl.	No. of	Voter		2.00	,
Signature/T. I. of Voter	 		***			•
rio den tro dep del	 erforati	on	•••	***	• • •	• (
Name of Panchayat Samiti	 . 658	***	*60	4.50		
Constituency No.			GNL/I			
	 		50 to 1			
					,	

# FORM 15 B

( See Rule 28(1))

Bellot paper.

Constituency No	* ***	***		***	A com	•••
E/Rell Part No	*-* *	***	Srl. N	le. of	Voter	
Signature/T. I. of Voter.		4"# #	***	***	***	• •••
cep are bys gan	# s & 1	Perfor	ation		***	+ +·¢
Name of Zilla Parishad	***					
Constituency No./year G	nl/Bye					
*					•	
And the control of th	grande otto in Linguis Linguis in State of the State of t	industrialisma Asia (Principalisma (	me . <del>Milled States and</del>	e pidele majer et determinen en inch	nin askuntaja katininga katining di	
						nen
a principal district against activity against against against against	and the second second	energy desired seen	वर्षः अध्यासम्बद्धाः विकासम्बद्धाः विकास	ese - Research Record	ಕಾಣುಗೆ ಚಿನಾಸ್ ನಾಜನೆ ಕಾ	ned served cray in
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CX Market						
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Prince v. from maker something the prince the	min attribute warming promoney	manager Merchan marge	C. Marcoll, Markey C	State Automore accused	SERVICE PORCE STREET, AND	त्यं क्यान्त्रं स्थापने
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		April 1	-			1
Commission of the control of the con		erence domine some	ng gracing graden in Transferance	were partial inchis	The Land Stand Stand	
the state of the s	the family of the transfer of	manifestation	i knel i mel in namen erenen se	er i keel i seeli Hers prouse sanser	Bernell Superior Street   Brees Bernell Statem British Proces	e kara kama an mana anama

By order of the Governor,
R. K. Mathur
Commissioner & Secretary to the
Government of Tripura.

# Published in the EXTRAORDINARY ISSUE OF TRIPURA GAZETTE

Agartala, Thursday, June 30, 1994 A. D. Asadha 9, 1916 S. E.

The state of the s

### GOVERNMENT OF TRIPURA PANCHAYAT DEPARTMENT

# NO. F. 6(1-141)-GL/PR/94/ Dated, Agartala, the 23rd June, 1994. NOTIFICATION

In exercise of the powers conferred by sub-section (1) of Section 228 of the Tripura Panchayats Act, 1993, the State Government hereby makes the following Rules further to amend the Tripura Panchayats (Conduct of Election) Rules, 1993 namely:

# 1) SHORT TITLE AND COMMENCEMENT

These Rules may be called The Tripura Panchayats (Conduct of Election) (Second Amendment) Rules, 1994.

- 2) They shall come into force at once.
- 3) AMENDMENT OF RULE 5:

In The Tripura Panchayats (Conduct of Election) Rules, 1993 (herein after called the Principal Rules) in the 4th line of sub-rule (3) of Rule 5, the word "roll" shall be inserted after the word "electoral" and before the word "for".

# 4) AMENDMENT OF RULE 6:

In the Principal Rules, in the second line of the proviso to sub-rule
(1) of Rule 6 the words "or a seat, as the case may be" shall be inserted after the word "constituency" and before the word "reserved".

# 5) AMENDMENT OF SUB-RULE (4) OF RULE 18:

In the Principal Rules, in Rule 18, after Clause (b) of sub-rule (4) the following proviso shall be inserted namely:

"Provided that while alloting a symbol, the Commission shall give preference to the candidate of a registered recognised State political party of of any other State or registered unrecognised political party or an unrecognised unregistered political party which exist in the State of Tripura."

# 6) AMENDMENT OF RULE 25:

In the Principal Rules, for Rule 25 the following Rule shall be substituted, namely:-

"25. Procedure of contested and unconstested elections:

If at any election to seat of a constituency of a Gram Panchayat, or a constituency of a Panchayat Samiti or a constituency of a Zilla Parishad—

- (a) the number of constesting candidate is more than one, a poll shall be taken;
- (b) the number of contesting candidate is one against a particular seat of Gram Panchayat or a particular constituency or Panchayat Samiti or a particular constituency of a Zilla Parishad, the Returning Officer shall forthwith declare, in Form 14, such candidate to be duly elected to fill the seat or constituency as the case may be.
  - (C) no nomination paper is received or all the nomination paper are rejected against a particular seat, the seat shall remain vacant till it is filled up under Rule 66."

# 7) AMENDMENT OF RULE 70:

In Rule 70 of the Principal Rules, after the words "shall be filed" appearing in the first and the second line, the words "within sixty days from the date of publication of election result" shall be inserted.

## 8) INSERTION OF THE WORD 'SCHEDULE':

In the Principal rule-

(1) above the 'Table-A' appended thereto, the word 'Schedule' shall be inserted;

- (2) in Table—A, after the existing entries, the following entries shall be inserted namely:—'29.Lion, 30. Rising Sun. 11. Conch.'
- (3) in Table—B of the schedule after existing entries the following entries shall be inserted namely:—"17. Lion, 18. Rising Sun 19. Conch."
- (4) in Table—C of the schedule after existing entries the following entries shall be inserted, namely:—"16. Lion" 17. Rising Sun,18. Conch."
- (5) for the words "First schedule" wherever they occur, the word "Schedule" shall be substituted.

# 9) AMENDMENT OF FORM 1 OF THE SCHEDULE:

In the Principal Rules, in Form 1 of the scheduled, in the 4th and 5th lines, for the words "general constituency/constituency/reserved" the words "general constituency/seat or reserved constituency/seat" shall be inserted.

### 10) AMENDMENT OF FORM 2(A) OF THE SCHEDULE:

### In the Principal Rules-

- (i) in Form 2 (A) in the declaration below item (c), after the words "constituency" and before the words "reserved" the word "seat" shall be inserted;
- ii) below the word 'Form 2(A)', 'Form 2(B)' and 'Form 2(C)' for the existing words 'see Rule 5(3)' the words 'see Rule 5(4)' shall be substituted.

# 11) AMENDMENT OF FORM 22 OF THE SCHEDULE;

In the schedule to the Principal Rules, in Form 22, for the words '(Panchayat Samiti Zilla Parishad)' appearing in the 1st line, the words "Gram Panchayat/Panchayat Samiti/Zilla Parishad" shall be substituted.

By Order of the Governor, R. K. Mathur.

Commissioner and Secretary to the Government of Tripura.

### Published in the EXTRAORDINARY ISSUE OF TRIPURA GAZETTE



Agartala, Monday, June 27, 1994 A. D. Asadha 6, 1916 S. E.

#### GOVERNMENT OF TRIPURA PANCHAYAT DEPARTMENT

No. F.6 (1-141)- GL/PR/94

Dated, Agartala, the 27th June, 1994.

#### NOTIFICATION

In exercise of the powers conferred by sub-section (1) of Section 228 of the Tripura Panchayats Act, 1993, the State Govt, hereby makes the following Rules further to amend the Tripura Panchayats (Conduct of Election) Rules, 1993 namely:

#### SHORT TITLE AND COMMENCEMENT:

- (1) These Rules may be called the Tripura Panchayats (Conduct of Election) Third Amendment Rules, 1994.
  - (2) They shall come into force at once.

2. Amendment of Rules 3:In the Tripura Panchayats (Conduct of Election) Rules, 1993 (hereinafter referred to as the principal rules), for rule 3, the following rule shall be substituted namely:-

" 3 Date of poll for election. --

The State Election Commission shall, at the same time or as soon as may be after specifying a date before which an election is to be held in pursuance of notification under sub-section (1) of section 17 or sub-section (1) of section 74 or sub-section (1) of section 126, and after consultation with the State Government, appoint the date and time of poll for any election or bye- election of Panchayats."

- Amendment of Rules 4. -In rule 4 of the principal rules--(i) for the opening paragraph just above clause (a), the following opening paragraph shall be substituted, namely :-
- " As soon as a notification under rule 3 is published, the Returning Officer shall, subject to such direction as the State Election Commission may issue, publish a notice in Form I appointing
- (ii) In clause (a), for the words 'which shall be the seventh day' the words and the last date of nomination which shall be the 'fourteenth day 'shall be substituted.
- 4. Amendment of Rule 27 (2). -In the principal rules, in sub-rule (2) of rule 27, the words " a common ballot box " shall be substituted for the words " separate ballot boxes ".
- Sub-rule (4) of rule 57 of the principal rules shall be deleted. 5.
- 6. Clause (h) under sub-rule (2) of rule 58 of the principal rules shall be deleted.

By order of the Governor.

R. K. MATHUR Commissioner & Secretary to the Government of Tripura

### TRIPURA



### GAZETTE

Published by Authority

#### **EXTRAORDINARY ISSUE**

Agartala, Saturday, June 5, 1999 A. D. Jaishta 15, 1921 S. E.

PART - I -- Orders and Notifications by the Government of Tripura, The High Court, Government Treasury etc.

### GOVERNMENT OF TRIPURA R. D. (PANCHAYATS) DEPARTMENT

No.F.6(2-23)/GL/PR/98

Dated, Agartala, the 5th June, 1999

#### NOTIFICATION

In exercise of the powers conferred by the Subsection-1 of Section 228 of the Tripura Panchayats Act, 1993, the State Government hereby makes the following rules to further amend the Tripura Panchayats (Conduct of Election) Rules, 1993, namely:

## Short title and commencement

- 1. (1) These Rules may be called the Tripura Panchayats (Conduct of Election) (Fourth Amendment) Rules, 1999.
  - (2) They shall come into force at once.

## Amendment of Rule-4

2. In the Tripura Panchayats (Conduct of Election)
Rules,1993 (hereinafter referred to as the principal
Rule) for rule 4, the following rule shall be substituted
namely:-

### "4 Appointment of dates for nomination, etc.

As soon as the notification calling upon a constituency to elect a member or members is issued, the State Election Commissioner shall, after consulting the State Government, by notification published in the gazette of Tripura, appoint -

(a) the last date for making nominations, which shall be the seventh day after the date of publication of the first mentioned notification or, if that day is a public holiday, the next succeeding day which is not a public holiday;

- (b)the date for the scrutiny of nominations, which shall be (the day immediately following) the last date for making nominations or, if that day is a public holiday, the next succeeding day which is not a public holiday.
- (c) the last date for the withdrawal of candidatures, which shall be the second day after the date for the scrutiny of nominations or, if that day is a public holiday, the next succeeding day which is not a public holiday:
- (d) the date or dates on which a poll shall, if necessary be taken, which or the first of which shall be a date not earlier than the fifteenth day after the last date for the withdrawal of candidature; and
- (e) the date before which the election shall be completed.

### 4A Public Notice of Election

On the issue of a notification under sub rule (1) of Rule 4, the Returning officer of Gram Panchayat Constituency, or, Panchayat Samiti constituency, or, as the case may be, Zilla Parishad constituency shall give public notice of the intended Election in Form 1, inviting nominations of candidates for such Election and specifying the place at which the nomination papers are to be delivered ".

#### Amendment Rule 6

3. In the principal Rules, after proviso to sub rule-(1) crule-6, the following shall be inserted, namely:-

"Provided further that a candidate not set up by a recognised Political Party, shall not be deemed to be duly nominated for election from a constituency unless the nomination paper is subscribed by proposer being elector of the constituency in the following scales:-

- (a) for constituencies of the Gram Panchayats, two proposers where number of voters in the constituency is upto one hundred. Where number of voters in the constituency is between 101 to 250, three proposers. Where number of voters in the constituency is above 250, five proposers;
- (b) in case of the constituencies of the Panchayat Samiti and Zilla Parishad, five proposers;"

### Amendment of Rule-9

- 4. In the principal Rules, for sub rule (1) of rule 9 the following sub rule shall be substituted, namely:-
  - "(1) The State Election Commissioner shall notify before every General Election a revised schedule of free symbols keeping in view up-dated list of free symbols notified by the Election Commission of India which may be chosen by the candidates at the election in a constituency."

## Amendment of Rule 11

- 5. In sub rule (1) of rule 11 of the principal Rules -
  - (a) for clause (b), the following clause shall be substituted namely:-
    - "(b) a notice in writing shall be submitted in the format prescribed by State Election commission to that effect so as to reach not later than the closing time of making nomination being delivered to the Returning Officer of the constituency with copy to the Sub-Divisional Election Officer, i.e. Sub-Divisional Officer of the concerned Sub-Division."

(b) In the sub rule (2) of Rule 11 of the principle Rules the words "before the date of scrutiny of the nomination papers" appearing after and before the words and punctuation mark "him" and "." shall be substituted by words "not later then closing time of making nomination"

#### Amendment of Rule - 12

- 6. For rule 12 of the principal Rules, the following rule shall be substituted, namely:-
  - "12(1) A candidate other than the candidates sponsored by the recognised Political parties in a Gram Panchayat election from any constituency shall give in order of preference three symbols out of symbols notified by the State Election Commissioner.
  - (2) A candidate other than the candidates sponsored by the recognised Political parties in a Panchayat Samiti election from any constituency shall give in order of preference three symbols.
  - (3) A candidate other than the candidates sponsored by the recognised Political parties in a Zilla Parishad election from any constituency shall give in order of preference three symbols.
  - (4) Notwithstanding anything contained in sub rule-(1), (2),(3), the State Election Commissioner may, by an order, specify additional free symbol for allotment by the Returning Officer, to each of the candidate, if at any election the number of candidates, other than those set up by the recognised political parties exceeds the number of symbols notified by the State Election Commissioner."

#### 7. In the principal Rules, in rule 13 -

- "(a) in clause (a) for the words and figures "Rs.50/-" and "Rs.25/-", the words and figures "Rs.100/-" and "Rs.50/-" shall respectively be substituted.
- (b) in clause (b) for the words and figures "Rs.100/-" and "Rs.50/-", the words and figures "Rs.200/-" and "Rs.100/-" shall respectively be substituted.
- (c) in clause (c) for the words and figures "Rs.200/-" and "Rs.100/-", the words and figures "Rs.400/-" and "Rs.200/-" shall respectively be substituted."

## Amendment of Rule - 15

8. In the principal Rules, in sub rule-(5) of rule 15, the following proviso shall be inserted, namely:--

"Provided that in case an objection is raised by the Returning Officer or is made by any other person, the candidate concerned may be allowed time to rebut it not later than the day, following the date fixed for scrutiny, and the Returning Officer shall record his decision on the date to which the proceedings have been adjourned".

## Amendment of Rule-18

### 9. In the principal Rules, in rule 18 -

- (a)in sub rule(1) the following proviso shall be inserted, namely:-
  - "Provided that if a candidate considers that his name is incorrectly spelt or is otherwise incorrectly shown in his nomination paper or is different from the name by which he is popularly known, he may, at any time before the list of

contesting candidates is prepared, furnish in writing to the returning officer the proper form and spelling of his name and the returning officer shall, on being satisfied as to the genuineness of the request, make the necessary correction or alteration in the list in Form 4 and adopt that form and spelling in the list of contesting candidates."

## (b) for sub rule (2) and (3) the following sub rules shall be substituted, namely:-

- "(2) For the purpose of listing the names under sub-Rule(1), the candidates shall be classified as follows, namely:-
  - (a) candidates of recognised political parties;
  - (b) the candidates of registered Political Parties other than those mentioned in Clause(a).(c) other candidates,

and the names of candidates in each category shall be arranged in the order as specified above in alphabetical order and the addresses of the contesting candidates as given in the nomination papers together with such other particulars as prescribed in Form-7."

"(3) If the list is prepared in more languages than one, name of candidates therein shall be arranged alphabetically, in the script of such one of those languages as the State Election Commission may direct. Alphabetical order referred to in sub-rule (2) shall be determined with reference to surnames of the candidates where the surnames are written first and in other cases the proper name of the candidate".

10. In the principal Rules, for rule 22, the following rule shall be substituted, namely -

#### "22 Provision of Polling Stations for Constituencies

The District Election Officer shall, with the previous approval of the State Election Commission, provide sufficient number of Polling Stations for every constituency the whole or greater part of which lies within his jurisdiction, and shall publish, in such manner as the State Election Commission may direct, a list showing the polling stations so provided and the polling areas or groups of voters for which they have respectively been provided ".

11. In the principal Rules, after rule 22, the following rule shall be inserted, namely:-

#### "22 A Observers

(1) the State Election Commissioner may nominate an observer / observers who shall be the officer / officers of the Government to watch the conduct of election or elections in a constituency or a group of constituencies and to perform such other functions as may be entrusted to him by the State Election Commissioner".

## Amendment of Rule-28

12. In rule 28 of the principal Rules,

(a) for sub rule (1), the following sub rule shall be substituted, namely:-

"(1) Every ballot paper shall have a counterfoil attached thereto, and the said ballot paper and the counterfoil shall be in such form, and the particulars therein shall be in such language or languages, as the State Election Commission may direct.



- (b) sub rule (2) shall be omitted.
- (c) Sub-rule (3) and (4) shall be renumbered as sub rule (2) and (3) respectively".

#### 13. In Rule 31 of the principal Rules -

- (a) sub rule (1), shall be renumbered as clause (a);
- (b) after clause (a), so renumbered, the following clauses shall be inserted, namely -
  - "(b) Where a paper seal is used for securing a ballot box, the presiding officer shall affix his own signature on the paper seal and obtain thereon the signatures of such of the polling agents present as are desirous of affixing the same.
  - (c) The presiding officer shall thereafter fix the paper seal so signed in the space meant therefor in the ballot box and shall then secure and seal the box in such manner that the slit for the insertion of ballot paper thereinto remains open.
  - (d)The seals used for securing a ballot box shall be affixed in such manner that after the box has been closed it is not possible to open it without breaking the seals.
  - (e) Where it is not necessary to use paper seals for securing the ballot boxes, such as Bungo type, the presiding officer shall secure and seal the ballot box in such manner that the slit for the insertion of ballot papers remains open and shall allow the polling agents present to affix, if they so desire, their seals."

- 14. In the principal Rules, in rule 34, after sub rule (3) the following sub rule shall be inserted, namely:
  - "(4) Where the polling station is situated in a constituency, electors of which have been supplied with identity cards from the Election Commission of India, the presiding officer shall examine such identity card of elector, if produced, to ascertain identification of the elector in case of doubt."

## Amendment of Rule-37

- 15. In the principal Rules, in rule 37, after sub rule (4), the following sub rule shall be inserted, namely:-
  - "(5) In cases where the electors have identity cards supplied by the Election Commission of India the same shall be entertained by the presiding officer as a measure of safeguard against impersonation".

## Omission of Forms and Tables

16. In the principal Rules, the Form No.15, 15A, 15B, and Table A,B, and C shall be omitted.

## Amendment of Forms

17. In the principal Rules, for Form No.2A, 2B, 2C,3, 4, 5,7, 8, 9,20, and 25 the following Forms shall respectively be substituted, namely:-

### FORM - 2 A [ Sec rule 5(4) ] NOMINATION PAPER

	m Panchayat of Panchayat San	 niti	Gram under			
STRIKE OFF PAR	T I OR PART II BE	LOW WHICHEVER IS	NOT APPLICA	ABLE		
		PARTI		-	. •	
(7	To be used by cand	idate set up by recogn	ised political pa	irty)		
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name	His. entered at SI.No constitu isin Part N	/Her postal addressin ency	Part No	of Gram P ntered electo	the elector anchayat. at SI. I	oral No.
Date		(Signa	iture of propose	er).		
Seat No	nominate as candidat of /Sch.Castes(Womeń name	PART II andidate NOT set up by e for election to the Constituency whic )/ Sch.Tribes/Sch. Tribes  postal address		im Panci at / a se r's/ hus	hayat from at reserved	for
the	tituency that we are electors o	o in Part lof the Gram Panchayat.  If this Gram Panchayat Cochayat Constituency as this nomination:	Constituency and	our nam	es are ente	red
_	f the proposers and ti		¥ř.	e e e e e e e e e e e e e e e e e e e	<u>i</u>	
No. Name & nu	mber of the chayat Constituency.	Part No. of electoral Roll.	Sl.No. in that part.	Full name	Signature	Date
1	2	3	4	<u> </u>	5	6
1 2 3 4 5				·		

N.B.: There should be 2 to 5 electors of constituency as proposers as prescribed in Rule 6.

### PART III

I, the candidate mentioned in Part I/ Part II (Strike out which is not applicable) assent to this nomination and hereby declare -
(a) that I have completedyears of age;
(STRIKE OUT b(I) OR b(II) BELOW WHICHEVER IS NOT APPLICABLE)
(b) (l) that I am set up at this election by the party, which is recognised National Party/ State Party in this State and that the symbol reserved for the above party be allotted to me.  OR
(b) (ii) that I am set up at this election by theparty, which is a registered -unrecognised political party/ that I am contesting this election as an independent candidate. (Strike out which is not applicable) and that the symbols I have chosen, in order of preference, are;
(i)(iii)(iii)
(c) that my name and my father's/ mother's /husband's name have been correctly spelt out above in(name of the language)
(d) that to the best of my knowledge and belief, I am qualified and not also disqualified for being chosen to fill the seat in the Gram Panchayat.
*I further declare that I am a member of the
I also declare that I have not been, and shall not be, nominated as a candidate at the present general election/ ** the bye-elections to the Gram Panchayat for more than one seat from any Constituency of the Gram.
Date (Signature of Candidate)
* Score out the words not applicable.  * Score out this paragraph, if not applicable.  ** Score out which is not applicable  N.B. :- A "recognised political party" means a political party recognised by the Election Commission under the Election Symbols (Reservation and Allotment) Order, 1968 in the State concerned.
PART IV
(To be filled by the Returning Officer)
Serial No. of nomination paper
Date Returning Officer.
*Score out the word not applicable

### PART V

	Decision	on of Return	ning Off	icer Acc	epting c	r Re	ejecting	the	Nomi	nation	Pa	per	<b>-</b> .
	1 have	examined	this no	mination	paper	in a	accorda	nce	with	Rule	15	of	the
Tripura	Panch	ayats (Cond	duct of	Election)	Rules,	1990	3, and d	lecio	le as	follow	s :-		

Date	Returning Officer.	•
(perforation)		
	PART VI	***
	eipt for Nomination Paper and Notice of Scrutiny led over to the person presenting the Nomination Paper)	.,
Serial No. of nomina	tion paper	
constituency No.	ion paper of	
(Place) by the	Candidate / proposer(name). All vill be taken up for scrutiny at(hour) on(date)	
Date	Returning Officer	
* Score out the word	not applicable	
Goorg out the Work	THE APPROPRIE	

#### Tripura Gazette, Extraordinary Issue, June 5, 1999 A.D.

#### FORM - 2 B [ Sec rule 5(4) ] NOMINATION PAPER

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			PARTI				
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1	Date	••••	(8	Signature of pr	roposer).		
	(To b We hereby n the Seat Noof .	e used by Cand ominate as can	PART II lidate NOT set u didate for elect Constitu	up by recognision to the ency which is	ed Political Pa	Panchayat Sar	niti fro
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### PART III

I, the candidate mentioned in Part I/ Part II (Strike out which is not applicable) assent to this nomination and hereby declare -
(a) that I have completedyears of age;
(STRIKE OUT b(I) OR b(II) BELOW WHICHEVER IS NOT APPLICABLE)
(b) (I) that I am set up at this election by the party, which is recognised National Party/ State Party in this State and that the symbol reserved for the above party be allotted to me.  OR
(b) (ii) that I am set up at this election by the
(i)(iii)(iii)
(c) that my name and my father's/ mother's /husband's name have been correctly spelt out above in(name of the language)
(d) that to the best of my knowledge and belief, I am qualified and not also disqualified for being chosen to fill the seat in the Panchayat Samiti.
*I further declare that I am a member of the
I also declare that I have not been, and shall not be, nominated as a candidate at the present general election/** the bye-elections to the Panchayat Samiti from more than one Constituency.
Date (Signature of Candidate)
* Score out the words not applicable.  * Score out this paragraph, if not applicable.  ** Score out which is not applicable  N.B. :- A "recognised political party" means a political party recognised by the Election Commission under the Election Symbols (Reservation and Allotment) Order, 1968 in the State concerned.
PARTIV
(To be filled by the Returning Officer)
Serial No. of nomination paper
Date Returning Officer.
*Score out the word not applicable

#### PART V

Decision of Returning Officer Accepting or Rejecting the Nomination Paper.
I have examined this nomination paper in accordance with Rule 15 of the Tripura Panchayats (Conduct of Election) Rules, 1993, and decide as follows:-

Date		Returning	Officer.			
(perforation)						
. · !						
	PAR	rt VI				
Receipt for (To be handed ove	Nomination Pa or to the person					
Serial No. of nomination pa	per		*****			
The nomination pa	per of		a candida	te for ele	ction from	ı the
delivered to me at(delivered to me at	ate) at (name).	e at All nominati	.(Place) ion papers wi	by the	(hour) Candi up for scr	on date/
	÷.				•	
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•	• • •	•	14 J			
		•				÷
Date			Returnin	g Officer	· .	
* Score out the word not ap	plicable.					

### FORM - 2 G [ Sec rule 5(4) ] NOMINATION PAPER

Election to the Zilla Parishad of	.District under
the State of Tripura.	

	Industry & A. L.	PAR		3'6'	*.	
:	(To be used by c	andidate set up	by recognised po	olitical part	у)	
of Castes /Sch.Castes(' Candidate's i name entered at Sco Parishad My name the Panchayat Samiti,	Constituer Women)/Sch.Tril name	ncy which is a bes/ Sch. TribeHis/Her post. in Pa	s (Women). Fathe al address art No. ram PanchayatandGram Pancha	r's/ motherof the under  it is er of the yat under	erved for Woner's/ husband's electoral rolls intered at electoral r	nen/Sch s name His/He s of the Zilla SI. No colls o
Date			Signature of propo			
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We hereby r Seat Noof Cons Castes / Sch.Castes	nominate as cand stituency (Women)/Sch.Tri	didate for elect which is ibes/Sch.Tribes	ion to the	a seat resoler's/mothe	Zilla Parishad erved for Won er's/ husband'	nen/Sch
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N.B.: - There should be 5 electors of constituency as proposers as prescribed in Rule 6.

### PART III

*Score out the word not applicable
Date
on(date) by the *candidate/proposer.
Serial No. of nomination paper
(To be filled by the Returning Officer)
PARTIV
* Score out this paragraph, if not applicable.  ** score out which is not applicable.  N.B.: A "recognised political party" means a political party recognised by the Election Commission under the Election Symbols (Reservation and Allotment) Order, 1968 in the State concerned.
* Score out the words not applicable.
Date
I also declare that I have not been, and shall not be, nominated as a candidate at the present general election/** the bye-elections to the Zilla Parishad from more than one Constituency.
*I further declare that I am a member of the
(d) that to the best of my knowledge and belief, I am qualified and not also disqualified for being chosen to fill the seat in the Zilla Parishad.
(c) that my name and my father's/ mother's /husband's name have been correctly spelt out above in(name of the language)
(i)(iii)(iii)
(b) (ii) that I am set up at this election by theparty, which is a registered -unrecognised political party/ that I am contesting this election as an independent candidate. (Strike out which is not applicable) and that the symbols I have chosen, in order of preference, are:-
(b) (l) that I am set up at this election by the party, which is recognised National Party/ State Party in this State and that the symbol reserved for the above party be allotted to me.  OR
(STRIKE OUT b(I) OR b(II) BELOW WHICHEVER IS NOT APPLICABLE)
(a) that I have completedyears of age;
I, the candidate mentioned in Part I/ Part II (Strike out which is not applicable) assent to this nomination and hereby declare -

Date.....

Returning Officer.

### PART V

	Decisio	on of Retur	ning O	fficer Acc	epting o	or R	ejecting	the	Nomi	nation	Pa	pe	r.
	I have	examined	this n	ominatio	n paper	in :	accorda	nce	with	Rule	15	of	the
Tripura	Panch	ayats (Con	duct of	Election	) Rules,	,199	3, and c	lecio	le as	follow	s:-		

(perforation)
PART VI
Receipt for Nomination Paper and Notice of Scrutiny (To be handed over to the person presenting the Nomination Paper)
Serial No. of nomination paper
The nomination paper of
Nowas delivered to me at my office at(hour) on
roposer,
(plass).
Date Returning Officer
Score out the word not applicable.

#### [FORM - 3 (Sec rule 14) ] NOTICE OF NOMINATIONS

Election to the Gram Panchayat/ Panchayat Samiti/ Zilla Parishad from the Seat Nowhich is a general seat / a seat reserved for Women/ Sch.Castes/Sch.Castes(Women)/Sch.Tribes /Sch.Tribes(women) under						
Notice is here by given that the following nominations in respect of the above election have been received up to P.M. to day:-						
Serial No. of nomination paper.	Name of candidate	Name of father/ mother/ husband	Age of candidate	Address		
	2.	3.	4	5.		
				en e		
Party	Particulars of	Electoral roll	Names of	Electoral roll		
affiliation.	castes, or tiribes for candidates belonging to scheduled castes	number of candidate	proposers	number of proposers.		
6.	or scheduled tribes.	8.	9.	10.		
<b>0.</b>		٥.	J.	10.		
		•				
Place Date			Returning	Officer		

\*Strike off the inappropriate alternative].

### [FORM - 4 (See rule16) List of Validly Nominated Candidates

Panchayat Samiti/ Zilla Parishad from the Seat No which is a general seat / a seat reserved for Women/Sch.Castes / Sch.Castes(Women)/Sch. Tribes/ Sch.Tribes( Women) under Constituency.						
Serial number	Name of candidate	Name of  **father/mother / husband]	Address of candidate	@ Party affiliation		
1	2	3	4	5		
(i) Candidate	es of recognised	d National and Sta	te Political Part	ties		
· ·	es of registered Political Partie	pòlitical parties (o s)	ther than recog	nised National		
(iii) Other candidates						
•						
Place:						
Date : Returning Officer						
*Appropriate particulars of the election to be inserted here.  **Strike off the inappropriate alternative.  @ Applicable in the case of candidates mentioned under categories (I) and (ii) above.  N.B Under Col:1 above, the serial numbers of candidates of all the three categories shall be given consecutively and not separately for each category.]						

### FORM - 5

(See Rule 17)  Notice of withdrawal of Candidature  Election to the*Gram Panchayat / Panchayat Samati/  Zilla Parishad from the Seat No which is a general seat / a seat  reserved for Women/ Sch.Castes/ Sch.Castes(Women) /Sch.Tribes/ Sch.Tribes(women) under				
l,	a [candidate validly nominated ] above election do hereby give notice that I withdraw my candidature.			
Date This no on	Signature of [validly nominated candidate] otice was delivered to me at my office at(hour)(date) by(name),			
Date	Returning Officer.			
a valid deliver	Receipt for Notice of Withdrawal (To be handed over to the person delivering the notice)  The notice of withdrawal of candidature by			
	(1)			

(3) Candidate's election agent who has been authorized in writing by the candidate to deliver it.

candidate to deliver it,

#### FORM 7 [See rule 19] List of Contesting Candidates

from t Wome	the Sea	it No astes/Sch. Ca	which is	a general sea	hayat Samiti/ Zilla at/ a seat rese h.Tribes(Women)	erved for
Serial	**************************************	Name of	Address of	* Party	Symbol	<del></del>
	1	candidate 2	candidate 3	affiliation 4	allotted 5	
(i) Ca	ndidates	of recognised	National and St	ate Political Pa	rties.	•••
(ii) Cal	ndidates d State F	of registered <sub> </sub> Political Parties	political parties (	other than reco	gnised national	
(iii) Other candidates.						
				Retur	ning Officer.	
				ixetui	THE OTHER	un.
*Applic	able in the	e case of candida	tes mentioned unde	er categories (i) ar	id (ii) above.	
N.B.:- Under Col. I above, the serial numbers of candidates of all the three categories shall be given consecutively and not separately for each category.]						<b>-</b>

### FORM 8 [See Rule 20(1)] Appointment of Election Agent

Election to the *	of constituency at / a seat reserved for
To The Returning Officer,	
I,	point
Place Date	Signature of candidate
I accept the above appointment	
Place Date	Signature of election agent
Approved	Signature and Seal of the Returning Officer.



### FORM 9

# [See Rule 20(2)] Revocation of Appointment of Election Agent

Election to the *	at reserved for Women /Sch.Castes
To The Returning Officer,	
l,, a content of	andidate at the above election, , my election agent.
Place Date	Signature of candidate,
*Here insert one of the following alternatives (1) Gram Panchayat/ Panchayat Samiti/Zillaconstituency.	• • • • • • • • • • • • • • • • • • • •

#### FORM - 20 Ballot paper Account (See Rule 45(1)

### PART-I

No. and name of Polling Station		• • •			
 		Se	rial No.	<del></del>	Total
	Fron		To	)	10.01
Ballot papers received					
Ballot papers unused (i.e not issued to voters)-					
<ul><li>(a) With the signature of Presiding Officer</li><li>(b) Without the signature of Presiding Officer.</li></ul>					
*Total : (a+b)					
* Ballot papers used at the Polling Station (1-2=3)					
*Ballot papers used at the polling station but NOT INSERTED INTO THE BALLOT BOX : (a) Ballot papers cancelled for violation of voting procedure under rule 39.					
(b) Ballot paper cancelled for other reasons.					•
(c ) Ballot papers used as rendered ballot papers			***************************************		- ALL PARTY - Late Manager
*Total (a+b+c)					
*Ballot papers to be found in the ballot box (3-4=5)					
*(Serial numbers need not be given)		•			
Date Officer			Signature	of the	Presiding
PART II - Result				ATT OF AND	*** **** *** *** *** *** *** *** *** *
Total number of Ballot Papers found in	n the Ballot B	Box(es	) used at the	Polling	Station
2. Discrepancy, if any, between the total the total the total number of Ballot papers to be found in					
		٠.	Signature o Superviser	f Count	ting
			•		

### (National Emblem)

### Form-25 [ See Rule-63(4)] Certificate of Election

I, Returning Officer	for the	Gram
Panchayat / Panchayat Samiti / Z	illa Parishad C	onstituency in the State of
Tripura hereby certify that I have o	on the	day of
, 19	declared S	hri/Smti
Of	n maj stat mas the maje that water than the wing pape from the their maje they have being they be	[Sponsored by
	(name	of the recognised /
registered political party)] to have	been duly elec	ted to the seat No
by the said constituency [ in the	General Electi	on / Bye election] to be a
member in the	Gran	n Panchayat /
Panchayat Samiti /	Plus Whit shipt they their sings were made form made some once two south personal final south plans.	Zilla Parishad-
and that in token thereof I hav	e granted to	him/her this certificate of
election.		
Place		
Date		
	Signature of the	Returning Officer
		Gram Panchayat/ Panchayat Samiti/
	Will had they note had that also days days than you goe days there any fills the upin that had the wife	Zilla Parishad Constituency.
	Seal	oonoataonoy,
	Seal By	order of the Governor,
		hears
	· · · · · · · · · · · · · · · · · · ·	(.V.Satyanarayan)
	·	ommissioner to the
	G	overnment of Tripura